

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 211 OF 2025 / EZ**

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Youth United for Sustainable  
Environment Trust

...Appellant

VERSUS

State of Odisha & Others

...Respondents

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By the Respondent No.3

Through

Kolkata  
Date:



**Smt Papiya Banerjee Bihani,**  
Advocates for the Respondent No.3  
(State Pollution Control Board, Odisha)  
e-mail:pbanerjeebihani@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 211 OF 2025 / EZ**

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29 APR 2026

Youth United for Sustainable Environment Trust ...Appellant

VERSUS

State of Odisha & Others ...Respondents

**REPLY AFFIDAVIT ON BEHALF OF THE STATE POLLUTION CONTROL BOARD, ODISHA, R.NO.3.**

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I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.3 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That this application has been filed raising the issue of pollution, illegal operation of dry mix plant without having valid environmental clearance and illegal encroachment of forest land by R-9 unit. It is also further alleged that no action has been taken about the illegal encroachment of forest land by R-9 unit by the State Respondents and MoEF&CC, Govt. of India (R-8).
3. That I have gone through the OA and understood the contents of thereof and the parawise reply to the averments made in the OA are given below:
4. That as regards the averment made in para-1 of the OA, it is humbly submitted that since the same are matter of records the R-3 do not have any comments to offer.
5. That as regards the averments made in para-2 of the OA, it is humbly submitted that the R-3 Board has granted consent to establish in favour of R-9 unit vide Office Memorandum No.1134 dtd.12.04.2022 for Dry Mix Plant for production of Dry Mortar Product of 8300 MT per month and Liquid Product for 624 MT per month. Further, consent to operate for the Dry Mix Plant was granted by the R-3



Board in favour of R-9 unit vide Board's letter No.10875 dtd.10.06.2025 which was valid upto 31.03.2026. The said consent to operate has been renewed upto 31.03.2027 vide Board's letter No.4454 dtd.30.03.2026. Copy of Consent to Establish Order dtd.12.04.2022 and Consent to Operate order dtd.10.06.2025 and dtd.30.03.2026 are annexed to this affidavit and marked as ANNEXURE - R3/1, ANNEXURE- R3/2 and ANNEXURE - R3/3 respectively.

6. That as regards the averments made in para-3 of the OA, it is humbly submitted that the averments made therein is regarding encroachment of forest land and the R-3 Board is not competent authority to offer any comments in this matter.
7. That as regards the averments made in para-4(A) of the OA, it is humbly submitted that the issue raised therein in not pertaining to the R-3 which needs any comments.
8. That as regards the averments made in para-4(B) of the OA, it is humbly submitted that the R-9 unit has obtained permission for drawal of ground water of 100 KLD from



Central Ground Water Authority (CGWA) (R-5) vide NOC No.CGWA/NOC/ND/REN/2/2024 9467 valid upto 26.03.2026 which has been subsequently renewed upto 26.03.2029 vide letter dtd.30.03.2026 and recommendation for drawal 100 KLD of surface water from Sagaria Nallah has been forwarded from the office of the Executive Engineer of Jaraka Irrigation Division vide letter No.WT-18/1982/WE dtd.16.05.2025 to the Special Secretary to Govt., Department of Water Resources, Govt. of Odisha for according approval upto 30.04.2026. Copy of the letter dtd.30.03.2026 and letter dtd.16.05.2025 have been annexed to this affidavit and marked as **ANNEXURE - R3/4** and **ANNEXURE - R3/5** respectively.

9. That as regards the averments made in para-4(C) of the OA, it is humbly submitted that the R-9 unit has made plantation approximately 40% of the total area and taken steps for submission of application before the DFO, Cuttack Division for certification. Copy of letter dtd.27.01.2026 of the R-9 unit addressed to the DFO, Cuttack Forest Division to this effect is annexed to this affidavit and marked as **ANNEXURE - R3/6**.



10. That as regards the averments made in para-4(D) of the OA, it is humbly submitted that the R-9 unit has submitted 6 monthly compliance report of environmental clearance order to the State Environment Impact Assessment Authority (R-4) on dtd.10.01.2026 as learnt. Copy of letter dtd.10.01.2026 of the R-9 unit referred above is annexed to this affidavit and marked as **ANNEXURE - R3/7.**

It is further humbly submitted that the R-9 unit is submitting monthly environmental monitoring report to the R-3 Board as per condition of Consent to Operate. Copy of latest monthly report submitted by the R-9 unit on dtd.26.03.2026 to the R-3 Board is annexed to this affidavit and marked as **ANNEXURE - R3/8.**

11. That as regards the averments made in para-5 of the OA, it is humbly submitted that the same is pertaining to R-5, hence needs no comments.

12. That as regards the averments made in para-6 of the OA, it is humbly submitted that the R-9 unit has obtained Consent to Operate for Dry Mix Plant in a separate campus which is outside the campus of the Cement Plant



for which separate Consent to Establish has been obtained from the R-3 Board vide Annexure - R3/1 of the present affidavit. It is further submitted that the EIA Notification dtd.14.09.2006 and amended thereafter is not attracted for Dry Mix Plant as the same is not included in the Schedule of the List of Projects or Activities requiring prior Environmental Clearance.

13. That as regards the averments made in para-7 & 8 of the OA, it is humbly submitted that Consent to Operate has been granted in favour of R-9 (i.e. Ramco Cement Ltd) (Line-II) for production of Portland Pozzoloana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) and Composite Cement (CC) of capacity of 0.9 Million Ton per Annum vide letter No.5954 dtd.25.03.2025 valid upto 31.03.2029. Copy of letter dtd.25.03.2025 is annexed to this affidavit and marked as ANNEXURE - R3/9.



Consent to Operate has been granted in favour of R-9 i.e. Ramco Cement Ltd. for production of Portland

Pozzoloana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) and Composite Cement (CC) of capacity of 0.9 Million Ton per Annum vide letter No.6741 dtd.26.03.2021 which was valid from 01.04.2021 to 31.03.2026. The said Consent to Operate has been further renewed vide Board's letter No.4601 dtd.30.03.2026 which is valid upto 31.03.2027. A copy of letter dtd.30.03.2026 is annexed to this affidavit and marked as **ANNEXURE - R3/10**.

It can be seen from the copy of Environmental Clearance order dtd.26.05.2022 in favour of R-9 by the R-5 (Annexure-1 of the OA) that the expansion of existing stand-alone Cement Grinding Unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) has been accorded and accordingly, Consent to Operate vide Annexure-R3/9 and Annexure-R3/10 have been granted for the R-9 units. As regards the averments that the R-9 unit does not have Environmental Clearance for Dry Mix Plant the same has been dealt in para-12 of the present affidavit.



14. That as regards the averments made in para-9 to 11 of the OA, it is humbly submitted that the same are not relating to the R-3 Board, hence need no comments.
15. That as regards the averments made in para-12 of the OA, it is humbly submitted that this aspect has already been dealt in para-8 of the present affidavit.
16. That as regards the averments made in para-13 of the OA, it is humbly submitted that this aspect has already been dealt in para-8 of the present affidavit.
17. That as regards the averments made in para-14 of the OA, it is humbly submitted that this aspect has already been dealt in para-12 of the present affidavit.
18. That as regards the averments made in para-15 of the OA, it is humbly submitted that this aspect has already been dealt in para-13 of the present affidavit.
19. That as regards the averments made in para-16 of the OA, it is humbly submitted that the R-3 Board has no comments to offer since the land encroachment is not coming under the purview of the R-3 Board.



20. That as regards the averments made in para-17 of the OA, it is humbly submitted that this aspect has already been dealt in the affidavit dtd.24.02.2026 filed on behalf of R-1 & 2 and the R-3 has no other comments in this regard.
21. That as regards the averments made in para-18 of the OA, it is humbly submitted that earlier on the basis of a grievance petition of villagers of Haridaspur received from the office of IDCO, Jajpur Road Division vide letter No.279 dtd.16.12.2025 an inspection was conducted on dtd.19.12.2025 by the Regional Officer, Kalinga Nagar of the R-3 Board along with two other officials of Regional Officer, Kalinga Nagar and the report reveals that the R-9 unit has made necessary provisions such as Sluice Gates in the drain and Settling Tank to stop discharge of surface run-off to outside. However, seepage through sluice gates has been observed. Accordingly, water sample was taken to ascertain the quality of water being discharged and the Analysis Report reveals that the quality of discharged water was within the prescribed standard. Copy of inspection report carried out on dtd.19.12.2025 is annexed to this affidavit and marked as ANNEXURE - R3/11.



22. That as regards the averments made in para-19 of the OA, it is humbly submitted that the R-3 Board had issued a show cause notice dtd.19.05.2022 observing certain non-compliance during inspection carried out on 07.03.2022. In response to the show cause notice, the R-9 unit had submitted the compliance report on dtd.27.05.2022 indicating corrective measures taken by it for removal of defects pointed out in the show cause notice. Subsequently, on dtd.10.03.2023, the unit was again inspected and it was observed that the unit has taken various pollution control measures and all pollution control devices were observed to be working satisfactorily. Copy of Inspection Report dtd.10.03.2023 is annexed to this affidavit and marked as **ANNEXURE - R3/12**.
23. That as regards the averments made in para-20 to 23 of the OA, it is humbly submitted that the R-3 Board has no comments to offer.
24. That in view of the facts in the foregoing paragraphs further comments on the Grounds may not be necessary.



25. That all the allegations, averments contentions and / or statement as contained in the Original Application which may not have been specifically denied or traversed herein but are in essence, contrary to the substance of this affidavit should not be deemed to be admitted by reason of mere non-traverse, but should be treated as expressly denied and the applicant should be put to strict proof in respect thereof.
26. That the Respondent No.3 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
27. That the annexures annexed to the present affidavit are true and correct copies of their originals.
28. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.



**DEPONENT**

**Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar**

*[Signature]*  
MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH-9437627119 (M)

**VERIFICATION**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 29<sup>th</sup> April, 2026.

**SWORN BEFORE ME**

*[Signature]*  
**DEPONENT**

**Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar**

*[Signature]*  
MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH-9437627119 (M)





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**REGIONAL OFFICE, KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
 AT- DHABALAGIRI, PO: FC PROJECT, JAJPUR ROAD  
 DIST- JAJPUR-755019, ODISHA

Letter No. 1134 / IND-348Date 12.04.2022

By Regd. Post

**OFFICE MEMORANDUM**

In consideration of the online application no. 3620003 for obtaining consent to establish (NOC) for M/s. The Ramco Cements Limited (Dry Mix Division), the State Pollution Control Board is pleased to convey its Consent to Establish under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981 for following plant facilities and production capacities:

Sl. No.	Plant Facility	Product	Production Capacity
1	Dry Mix Plant	DRY MORTAR PRODUCT	8300 MT/Month
		LIQUID PRODUCT	624 MT/Month

At mouza Sribantapur and Chakradhar sol, PS: Dharmasala on plot no. & khata no. as mentioned in application form over an area of 15.31 Acre, in the district of Jajpur has been considered and Consent to establish (NOC) under section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of Air (Prevention and Control of Pollution) Act, 1981, is hereby granted with the following conditions.

**GENERAL CONDITIONS:**

1. This consent to establish is valid for the product quantity, manufacturing process and raw materials as mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to start operation of the project, but substantial physical progress within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The industry is to comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as Hazardous waste (Management & Handling) Rules, 1989, Hazardous Chemical Rules/Manufacture , Storage and Import of Hazardous Chemical Rules, 1989 etc. and the amendments there under. The industry is also to comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for at least 3 (three) months before the commercial production and obtain consent to operate.
4. The consent to establish is granted subject to other statutory clearances from Govt. of Odisha and/ or Govt. of India as and when applicable.

**CONSENT ORDER****SPECIAL CONDITIONS:-****A. GENERAL:**

1. If the proponent fails to initiate construction of the project and no significant physical progress is made, then the proponent has to apply for consent to establish afresh after expiry of five years from the date of issue of this order.
2. Adequate effluent treatment facilities are to be provided such that the quality of sewage and trade effluent satisfies the standards as prescribed under EP Rule or as prescribed by the Central Pollution Control Board and/or State Pollution Control Board or otherwise stipulated in the special conditions.
3. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under EP Rule / Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.
4. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
5. Industry has to develop and maintain greenbelt of recommended species of at least 33% of total land area along the plant boundary and in vacant spaces. The proponent shall ensure maintainance of green belt throughout the year & for all time to come.
6. Good housekeeping practice shall be followed to avoid any dust/odour nuisance in and around plant premises. Industry shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in its surrounding areas.
7. Land conversion document shall be submitted along with the application for Consent to operate.
8. The unit shall obtain NOC from CGWA for use of groundwater in the industry.
9. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
10. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

**B. WATER POLLUTION:**

1. Domestic waste water shall be treated in STP & shall meet the prescribed discharge standard from MoEF & CC vide notification G.S.R. 1265(E) dtd. 13.10.17 as follows, Ph: 6.5-9.0, BOD:<30mg/l, TSS: <100mg/l and FC: MPN/100<100.
2. Under no circumstances, the industry shall discharge untreated industrial waste water to outside. The industry shall completely recycle the waste water to adopt zero liquid discharge concept as proposed.
3. Garland drain shall be provided for collection of contaminated runoff water and water collected shall be treated suitably before discharge or for further use inside the premises for green belt or water sprinkling etc.



### CONSENT ORDER

#### C. AIR POLLUTION:

1. The industry shall provide adequate capacity of PM control systems at stack attached to dryer, HAG etc. to control PM emission within 100 mg/Nm<sup>3</sup>. A stack of height 30m with proper monitoring facility shall be provided.
2. The unit shall provide dust suppression systems of adequate capacity to control dust emission at feeding hoppers, screens & all transfer points of conveyors, material storage, loading and unloading area of the plant.
3. The internal road should be black topped/concreted and water spraying provision be provided all along the haulage road.
4. The ambient air quality inside the plant premises shall conform to the National Ambient Air Quality Standards.
5. The DG set shall be installed in acoustically designed enclosures to control noise level & the height of stack shall conform to the following  

$$H = h + 0.2\sqrt{KVA}$$
 where h = Height of DG building in meter.  
 KVA = Capacity of DG set, H = Height of stack in meter above ground level.

#### D. SOLID & HAZARDOUS WASTE

1. The industry shall dispose the solid wastes in an environmental friendly manner and in no case such waste shall be disposed of inside its premises. A detail proposal to this effect shall be submitted along with consent to operate application.

*[Signature]*  
12.04.22  
REGIONAL OFFICER

State Pollution Control Board, Odisha  
Kalinga Nagar, Jajpur

To

Sri P R Venketrama Raja, CMD  
M/s The Ramco Cements Limited (Dry mix division)  
At/PO: Haridashpur,  
Dist: Jajpur

Memo No: 1135 Dt. 12.04.2022

#### Copy forwarded to:

1. The Member Secretary, S.P.C.Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Jajpur
3. The General Manager, RIC, Kalinganagar, Jajpur
4. Copy to Guard file/ Consent to establish register

*[Signature]*  
12.04.22  
REGIONAL OFFICER

Regional Officer  
State Pollution Control Board, Odisha  
Kalinga Nagar, Jajpur



CONSENT ORDER

ANNEXURE-R3/2

Page 1

## STATE POLLUTION CONTROL BOARD, ODISHA

[DEPT., OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone : 0674-2564033 / EPABX : 2561909/2562847

E-mail: [cto17category@ospboard.org](mailto:cto17category@ospboard.org) / Website: [www.ospboard.org](http://www.ospboard.org)

### CONSENT ORDER

No. 10875 / IND-I-CON-6741

Dt. 10.06.2025

Sub : Consent to operate under section 21 of Air (P&CP) Act, 1981, under section 25 of Water (P&CP) Act, 1974.

Ref : Your online application ID No. 6196252, dtd. 30.03.2025

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry M/s. The Ramco Cements Limited, (Dry Mix Plant)

Name of the Occupier & Designation Mr. P R Venketrama Raja, Vice President

Address At/Po: Haridaspur, Tehsil: Dharmasala, Dist- Jaipur

This consent order is valid for the period up to 31.03.2026.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

#### A. Details of Products Manufactured

Sl. No.	Product	Quantity
(1)	Dry Mortar	8300 MT/Month



X

CONSENT ORDER

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**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Pre-scribed Standard	
01	Domestic Effluent to be treated in STP	Used for horticulture and plantation after treatment in STP	--	pH	6.5-9.0
				BOD	less than 30mg/l
				TSS	less than 100mg/l
				Fecal Coliform (FC) (most probable number per 100 millilitre, MPN/100ml)	less than 1000

**C. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission m <sup>3</sup> /hr	Prescribed Standard (mg/Nm <sup>3</sup> )		
Stack attached to				PM	SO <sub>2</sub>	NO <sub>x</sub>
1.	Bag filter attached to Fluid Bed Dryer (FBD)	30	50,000	100	--	--

**D. Disposal of solid waste permitted in the following manner**

Sl.No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.

**E. GENERAL CONDITIONS FOR ALL UNITS**

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.



## CONSENT ORDER

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8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air



CONSENT ORDER

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- pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
    - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
    - ii) Controlled incineration, wherever possible in case of combustible organic material.
    - iii) Composting, in case of bio-degradable material
  36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
  42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
  43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board .
  44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
  45. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

**GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).**

1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10<sup>th</sup> of every month.
  - a) Performance / progress of the treatment plant.
  - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
  - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
    - i) Causes of non-compliance
    - ii) A description of the non-compliance discharge including its impact on the receiving waters.
    - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
    - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
    - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
  - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
  - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
  4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
  5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head



CONSENT ORDER

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6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.

**F SPECIAL CONDITIONS**  
**F1 (AIR POLLUTION CONTROL)**

1. The unit shall provide dust suppression systems of adequate capacity to control dust emission at feeding hoppers, screens & all transfer points of conveyors, material storage, loading and unloading area of the plant.
2. Air Pollution control devices shall be operated and maintained properly so that emission of particulate matter conforms to the prescribed norms as specified at Table -'C'.
3. The industry shall comply all the conditions stipulated in the Consent to Establish order issued vide Letter No. 1134, dtd. 12.04.2022.
4. All emission from the industry as well as the ambient air quality and noise are to conform to the prescribed standards as laid down under E(P) Rule / Central Pollution Control Board / State Pollution Control Board.
5. All raw materials shall be carried out through covered container and adequate steps shall be taken to control fugitive emission during unloading.
6. All internal transfers shall be carried out through closed conveyor belts and all transfer points of raw material handling will be connected with dust extraction system to control fugitive emission.
7. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
8. The online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
9. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS & surveillance cameras shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board in every two years.
10. The Green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt. An action plan for this purpose shall be prepared and shall be submitted accordingly.
11. A dedicated team shall maintain proper housekeeping.



12. The internal road shall be made concrete/blacktopped and dust suppression arrangement shall be provided on haul road by using water sprinklers.
13. Permanent type of high-pressure water spraying system with nozzles shall be installed for regular spraying of water on all roads and work zone.
14. The ambient air quality inside the plant premises shall conform to the National Ambient Air Quality Standards.
15. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
16. The Board reserves the right to revoke/refuse consent to operate/ to modify or stipulate additional conditions as deemed appropriate at any time during period for which consent is granted.

#### **F2 : (WATER POLLUTION CONTROL)**

- 1) Domestic wastewater shall be treated in STP & shall meet the prescribed discharge standard from MoEF & CC vide notification G.S.R. 1265(E) dtd. 13.10.17 as follows, Ph: 6.5-9.0, BOD:<30mg/l, TSS: <100mg/l and FC: MPN/100<1000.
- 2) Under no circumstances, the industry shall discharge untreated industrial wastewater to outside. The industry shall completely recycle the wastewater to adopt zero liquid discharge concept.
- 3) Garland drain shall be provided for collection of contaminated runoff water and water collected shall be treated suitably before discharge or for further use inside the premises for green belt or water sprinkling etc.
- 4) The industry shall dispose the solid wastes in an environmentally friendly manner and in no case such waste shall be disposed of inside its premises.
- 5) Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.

#### **G) Additional Conditions**

- 1) The unit shall install Online CEMS at the stack attached to the dryer with data connectivity to the server of the Board **within 3 months**.
- 2) The unit shall concrete the work zone area **within 3 months**.
- 3) The unit shall enhance plantation activity in and around the dry fix plant area.
- 4) The unit shall install HD IP surveillance camera at suitable location to view emission from the stacks and fugitive emission of the plants and connectivity of the same to the server of the Board **within 3 months**.
- 5) The unit shall obtain permission from CGWA for drawl of ground water and submit copy of the same to this office for verification.



## CONSENT ORDER

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- 6) The unit shall not operate the Liquid Product Plant @ 620 MT/Month without obtaining prior permission from the Board.
- 7) The unit shall abide by the Fuel Policy of the State Notified on 12.04.2021 by FE & CC Dept., Govt. of Odisha and amended thereafter.

The occupier must comply with the conditions stipulated in section A,B,C,D,E,F & G to keep this consent order valid.

To

The Vice President,  
M/s. The Ramco Cements Limited (Dry Mix Plant)  
At/Po: Haridaspur, PS: Dharmasala,  
Tehsil: Dharmasala  
Dist - Jajpur- 755024

*[Signature]*  
10/6/25  
MEMBER SECRETARY  
STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. 10876

/Dt.

10.06.2025

Copy forwarded to;

- i) District Collector, Jaipur
- ii) Director Factories and Boiler, Bhubaneswar
- iii) D.F.O, Jaipur
- iv) Regional Officer, SPC Board, Kalinganagar
- v) Consent Register



*[Signature]*  
10/6/25  
CHIEF ENV. ENGINEER  
STATE POLLUTION CONTROL BOARD, ODISHA

*[Signature]*



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ANNEXURE-R3/3

CONSENT ORDER

By Speed Post/ E-mail: shyama@ramcocements.co.in

**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPT. OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-0674-2564033 / EPABX : 2561909/2562847

E-mail: [consent4@ospcboard.org](mailto:consent4@ospcboard.org) / Website: [www.ospcboard.org](http://www.ospcboard.org)

**CONSENT ORDER**

No. 4454 / IND-I-CON-6741

Dt. 30.03.2026

Sub: Consent to operate under section 21 of Air (P&CP) Act, 1981, under section 25 of Water (P&CP) Act, 1974.

Ref.: Your online application ID No. 7320587, dtd. 27.01.2026

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry M/s. The Ramco Cements Limited, (Dry Mix Plant)

Name of the Occupier & Designation: Mr. P R Venketrama Raja, Vice President

Address At/Po: Haridaspur, Tehsil: Dharmasala, Dist- Jajpur

This consent order is valid from 01.04.2026 to 31.03.2027.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured**

Sl. No.	Product	Quantity
(1)	Dry Mortar	8300 MT/Month



CONSENT ORDER

**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Pre-scribed Standard	
01	Domestic Effluent to be treated in STP	Used for horticulture and plantation after treatment in STP	--	pH	6.5-9.0
				BOD	less than 30mg/l
				TSS	less than 100mg/l
				Fecal Coliform (FC) (most probable number per 100 millilitre, MPN/100ml)	less than 1000

**C. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission m <sup>3</sup> /hr	Prescribed Standard (mg/Nm <sup>3</sup> )		
Stack attached to				PM	SO <sub>2</sub>	NO <sub>x</sub>
1.	Bag filter attached to Fluid Bed Dryer (FBD)	30	50,000	100	--	--

**D. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.

**E. GENERAL CONDITIONS FOR ALL UNITS**

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting



## CONSENT ORDER

- officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
  10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
  11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
  12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
    - a) Industrial cooling, spraying in mine pits or boiler feed,
    - b) Domestic purpose
    - c) Process
  13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
  14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
  15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
  16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
  17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
  18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
  19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
  20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
  21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
  22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
  23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
  24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
  25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
  26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
  27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
  28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
  29. There shall not be any fugitive or episodal discharge from the premises.
  30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
  31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times
  32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
  33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
  34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
  35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
    - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
    - ii) Controlled incineration, wherever possible in case of combustible organic material.
    - iii) Composting, in case of bio-degradable material



CONSENT ORDER

36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board .
44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
45. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

**GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).**

1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10<sup>th</sup> of every month.
  - a) Performance / progress of the treatment plant.
  - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
  - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
    - i) Causes of non-compliance
    - ii) A description of the non-compliance discharge including its impact on the receiving waters.
    - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
    - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
    - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
  - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
  - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
  4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
  5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
  6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.



## CONSENT ORDER

**F Special Conditions****F1 (Air Pollution Control)**

1. The unit shall provide dust suppression systems of adequate capacity to control dust emission at feeding hoppers, screens & all transfer points of conveyors, material storage, loading and unloading area of the plant.
2. Air Pollution control devices shall be operated and maintained properly so that emission of particulate matter conforms to the prescribed norms as specified at Table -'C'.
3. The industry shall comply all the conditions stipulated in the Consent to Establish order issued vide Letter No. 1134, dtd. 12.04.2022.
4. All emission from the industry as well as the ambient air quality and noise are to conform to the prescribed standards as laid down under E (P) Rule / Central Pollution Control Board / State Pollution Control Board.
5. All raw materials shall be carried out through covered container and adequate steps shall be taken to control fugitive emission during unloading.
6. All internal transfers shall be carried out through closed conveyor belts and all transfer points of raw material handling will be connected with dust extraction system to control fugitive emission.
7. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
8. The online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
9. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS & surveillance cameras shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board in every two years.
10. The Green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt. An action plan for this purpose shall be prepared and shall be submitted accordingly.



## CONSENT ORDER

11. A dedicated team shall maintain proper housekeeping.
12. The internal road shall be made concrete/blacktopped and dust suppression arrangement shall be provided on haul road by using water sprinklers.
13. Permanent type of high-pressure water spraying system with nozzles shall be installed for regular spraying of water on all roads and work zone.
14. The ambient air quality inside the plant premises shall conform to the National Ambient Air Quality Standards.
15. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
16. The Board reserves the right to revoke/refuse consent to operate/ to modify or stipulate additional conditions as deemed appropriate at any time during period for which consent is granted.

**F2 : (Water Pollution Control)**

- 1) Domestic wastewater shall be treated in STP & shall meet the prescribed discharge standard from MoEF & CC vide notification G.S.R. 1265(E) dtd. 13.10.17 as follows, pH: 6.5-9.0, BOD:<30mg/l, TSS: <100mg/l and FC: MPN/100<1000.
- 2) Under no circumstances, the industry shall discharge untreated industrial wastewater to outside. The industry shall completely recycle the wastewater to adopt zero liquid discharge concepts.
- 3) Garland drain shall be provided for collection of contaminated runoff water and water collected shall be treated suitably before discharge or for further use inside the premises for green belt or water sprinkling etc.
- 4) The industry shall dispose the solid wastes in an environmentally friendly manner and in no case such waste shall be disposed of inside its premises.
- 5) Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.

**G) Additional Conditions**

- 1) The unit shall install Online CEMS at the stack attached to the dryer with data connectivity to the server of the Board by **30.04.2026**.



CONSENT ORDER

- 2) The unit shall concrete the work zone area balanced portion of internal roads by **30.06.2026**.
- 3) The unit shall enhance plantation activity in and around the dry fix plant area.
- 4) The unit shall install HD IP surveillance camera at suitable location to view emission from the stacks and fugitive emission of the plants and connectivity of the same to the server of the Board by **30.06.2026**.
- 5) The unit shall obtain permission from CGWA for drawl of ground water and submit copy of the same to this office for verification.
- 6) The unit shall not operate the Liquid Product Plant @ 620 MT/Month without obtaining prior permission from the Board.
- 7) The unit shall abide by the Fuel Policy of the State Notified on 12.04.2021 by FE & CC Dept., Govt. of Odisha and amended thereafter.

*The occupier must comply with the conditions stipulated in section A, B, C, D, E, F & G to keep this consent order valid.*

To

The Vice President,  
 M/s. The Ramco Cements Limited (Dry Mix Plant)  
 At/Po: Haridaspur, PS: Dharmasala,  
 Tehsil: Dharmasala, Dist.: Jajpur, Odisha – 755 024

*Muk*

MEMBER SECRETARY  
STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. 4455 /Dt. 30.03.2026

Copy forwarded to;

- i) The Collector & District Magistrate, Jajpur
- ii) The D.F.O, Jajpur
- iii) The Director Factories and Boiler, Bhubaneswar
- iv) The Regional Officer, SPC Board, Kalinganagar
- v) The Consent Register



*S. Saha*  
30/03/2026

ADDL. CHIEF ENV. ENGINEER  
STATE POLLUTION CONTROL BOARD, ODISHA



## CONSENT ORDER

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART –A : EFFLUENTS**

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 <sup>o</sup> C above the receiving water temperature	-----	-----	Shall not exceed 5 <sup>o</sup> C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH <sub>3</sub> ) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 <sup>o</sup> C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



CONSENT ORDER

17.	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride ( as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>8</sup> 10 <sup>7</sup>	10 <sup>7</sup> 10 <sup>6</sup>
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



## CONSENT ORDER

## PART- B: NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)- Particulate phase only, ng/m <sup>3</sup>	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m <sup>3</sup>	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन विभाग,  
केंद्रीय भूमि जल प्राधिकरण  
GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
CENTRAL GROUND WATER AUTHORITY



सत्यमेव जयते



भूजल निकासी हेतु अनापत्ति प्रमाण पत्र  
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

PROJECT NAME THE RAMCO CEMENTS LIMITED

PROJECT ADDRESS HARIDASPUR, JAJPUR DISTRICT, ODISHA PIN CODE 755008

STATE ODISHA DISTRICT JAJAPUR TOWN/BLOCK DHARMASALA

COMMUNICATION ADDRESS Plant Office: At/P.O. - Haridaspur P.S: Dharmasala, District-Jajpur,  
Odisha-755024

ADDRESS OF CGWB REGIONAL OFFICE Bhujal Bhawan, Khandagiri Square, NH-5, Bhubaneswar  
751001, Odisha

- |                                       |   |
|---------------------------------------|---|
| 1. NOC NO. NOC/IND/OD/2026/679/R-3/3  | 2. DATE OF ISSUANCE 30/03/2026            |
| 3. APPLICATION NO IND/OD/2026/679/R-3 | 4. APPLICATION TYPE Industry              |
| 5. PROJECT STATUS Existing Project    | 6. NOC TYPE Renew                         |
| 7. VALID FROM 27/03/2026              | 8. VALID UP TO 26/03/2029                 |
| 9. WATER QUALITY TYPE Fresh Water     | 10. AREA TYPE CATEGORY Safe (GWRE - 2025) |

11. Ground Water Abstraction Permitted

GW Abstraction		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year
100.00	36500.00	0.00	0.00	100.00	36500.00

12. Details of Ground Water Abstraction /Dewatering Structures

EXISTING 2					PROPOSED 1					TOTAL 3				
DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu
0	0	2	0	0	0	0	1	0	0	0	0	3	0	0

\*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

**Validity of this NOC shall be subject to mandatory compliance of the following conditions:**

**Phase I (within 30 days)**

1. Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) is mandatory for all users seeking No Objection Certificate. Intimation regarding their installation shall be updated in Self-Compliance Module (Phase-I) of BhuNear APP portal within 30 days of grant of No Objection Certificate.

**Phase II (within 11 months)**

1. Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

X

OFFICE OF THE EXECUTIVE ENGINEER, JARAKA IRRIGATION DIVISION  
AT/PO-JARAKA, DIST.JAJPUR, Ph. 06725 283069, FAX-283064  
e-Mail-eeidjaraka@yahoo.com

Lr. No. WT-18/

1982  
WF

/ Date. 16/5/25

To

The Special Secretary to Government,  
Department of Water Resources,  
Rajiv Bhawan, Bhubaneswar

Sub : Approval of agreement for drawal of 0.04 cusec (100 KLD) of surface water from Sagaria nalla for industrial use with M/s The Ramco Cements Limited, AT/PO-Haridaspur, Dist-Jajpur.

Sir,

With reference to the subject cited above, it is to intimate that the agreement has been executed for drawal of 0.04 cusec (100 KLD) of surface water from SagariaNallafor industrial use from dt 01.05.2025 to dt 30.04 2026 with M/s The Ramco Cements Limited, AT/PO- Haridaspur, Dist- Jajpur. This is favour of kind information & necessary action. The agreement may kindly be approved.

Encl: Copy of Agreement.

Yours faithfully,

*[Signature]*  
16/5/25

Superintending Engineer  
Jaraka Irrigation Division, Jaraka

Memo No.

1983/WB /Date.

16/5/25

Copy submitted to the Chief Engineer, Water Services, O/o the Engineer-in-Chief, Water Resources(Odisha), SechaSadan, Bhubaneswar for favour of kind information and necessary action

Encl: Copy of Agreement.

*[Signature]*  
16/5/25

SUPERINTENDING ENGINEER

Memo No.

1984/B /Date.

16/5/25

Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information and necessary action.

Encl: Copy of Agreement.

*[Signature]*  
16/5/25

SUPERINTENDING ENGINEER

Memo No.

1985/WF /Date.

16/5/25

Copy submitted to the Addl.Chief Engineer, Eastern Circle-II, Chandikholfor favour of kind information and necessary action.

Encl: Copy of Agreement.

*[Signature]*  
16/5/25

SUPERINTENDING ENGINEER

Memo No.

1986/WF /Date.

16/5/25

Copy forwarded to M/s The Ramco Cements Limited , At/PO- Haridaspur, Dist-Jajpurfor information and necessary action .

Encl: Copy of Agreement.

*[Signature]*  
16/5/25

SUPERINTENDING ENGINEER



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AGREEMENT NO. - 43/2025

P 183375

FORM - K

(See rule 27(2) (e) &amp; Rule 26)

**AGREEMENT FOR SUPPLY OF WATER FOR THE  
PURPOSE OF OTHER THAN IRRIGATION**

THIS AGREEMENT is made on the 16th day of May two thousand twenty five BETWEEN **Shri Gobinda Routh**, Son of Amulya Kumar Routh, resident at Sector-B, Main Road, Near Raj Hotel, At/Post-Bandhamunda, Dist-Sundargarh, Odisha-770032, by profession SDGM-Works of M/s The Ramco Cements Limited, AT/PO:- Haridaspur, District - Jajpur, Odisha (herein after called the "Applicant") of the first part AND in the representative capacity of M/s The Ramco Cements Limited, AT/PO:-Haridaspur, District-Jajpur, Odisha **Shri Rajendra Kumar Panda** Son of Shri Bijaya Kumar Panda, Manager, Nalatel, Bhadrak District, Odisha-756131 AND **Shri Guruprasad Das** Son of Shri Balunkeswar Das, AGM, Village -Cleark Road, Post Puri, District-Puri, Odisha-752001 (here in after referred to as the "Sureties") of the second part and the Governor of Odisha through the Superintending Engineer, Jaraka Irrigation Division, Jaraka, Department of Water Resources, Government of Odisha, which expression unless repugnant to the context shall include his successors and assigns (here in after called 'the Government') of the third part.

WHEREAS, the applicant has made an application for supply of water from the Superintending Engineer, Jaraka Irrigation Division surface water source for the period as mentioned in the schedule.

AND WHEREAS the sureties have agreed to give surety for payment of rates charged for such supply in the manner hereinafter appearing and the Government has agreed to supply the water for the [purpose specified in the schedule annexed hereto (As per letter No. WT-135/104 Dated 04.01.2020 Department of Water Resources, Govt. of Odisha, Bhubaneswar).

**GOBINDA ROUTH**  
Sr. DGM (Works)

The Ramco Cements Limited  
-Odisha Grinding Unit, haridaspur

**Superintending Engineer**  
Jaraka Irrigation Division

16.5.25 JARAKA



## SCHEDULE

75AA 021846

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Purpose for which water will be supplied	Volume of water, if any	Period of supply	The place of which it will be supplied	Remarks
Industrial purpose	100 Cubic meter per day (0.04 cusec)	01.05.2025 To 30.04.2026	M/s The Ramco Cements Limited, At/Po-Haridaspur, District - Jajpur.	Through own Pipeline System

NOW THIS AGREEMENT witnessed as follows:

- In pursuance of the said agreement and in consideration of supply of water to be made to the applicant and the sureties hereby jointly and severally covenant with the Governor as follows:-
- M/s The Ramco Cements Limited shall make suitable arrangement to take the water from the Government water source at which it will be supplied. M/s The Ramco Cements Limited shall not use the water supplied to him for any purpose other than that which is specified in the schedule.
  - If the water rate/license fees for the aforesaid quantity of water or any part thereof, is not paid on or before the date specified in agreement it shall become payable at once (unless the Government sanctions for special reason an extension of time) and M/s. The Ramco Cements Limited and the sureties shall be liable jointly and severally to pay the same with compound interest at the rate of two percent per mensem from the date of default. All amount due to the Government under terms of these present shall if not paid in time, be recoverable as a public demand under the Orissa Public Demands Recovery Act, 1962.
  - (i). M/s. The Ramco Cements Limited shall be liable for criminal and civil action if by drawl of water, the rights of any third party are affected and shall indemnify the Government against all claims for damage preferred by person or persons affected by the permission granted.

*J. Routh*  
**GOBINDA ROUTH**  
 Sr. DGM (Works)  
 The Ramco Cements Limited  
 Odisha Grinding Unit, haridaspur

*[Signature]*  
 Superintending Engineer  
 Jaraka Irrigation Division

16.5.25 JAPAK



ଓଡ଼ିଶା ଆଇନ ODISHA (ii) M/s. The Ramco Cements Limited shall not without prior permission in writing from the Government lay pipeline on government or Communal lands. If the pipelines have to pass through Government lands permission of the Government for this shall be taken separately which may be granted subject to the protection of rights of Government or community, as the case may be. 75AA 021845

(iii) M/s. The Ramco Cements Limited shall not draw or lift water more than the quantity mentioned in the requisition or order and not exceeding the volume mentioned in the schedule except with the approval of the Government. The Superintending Engineer, Jaraka Irrigation Division shall assess the fees to be charged as per Unit/Quantity of water drawn or allocated whichever is higher. If drawl is more than the allocation a penal rate at six times the rate specified in Schedule-III shall be charged on the quantity of excess drawl in addition to the normal bill on allocated quantity. The excess drawl is permissible for a maximum period of six months, within which licensee shall have to apply for a higher allocation of water with reason. Where the licensee fails to so apply for such higher allocation or where the licensee is reused for such higher allocation, the agreement shall be liable to cancelation and the water supplied shall be stopped thereafter.

(iv) The permission granted shall not be deemed to exempt M/s The Ramco Cements Limited from liability to payment of water charges lawfully assessable at the rate as may be prescribed by Government from time to time.

(v) Government reserves the right to suspend or cancel the permission in case of violation of any of the covenants.

4. M/s. The Ramco Cements Limited at his own cost shall install a flow meter or a suitable measuring device for measurement of water drawn or lifted by him from the Government water sources as per the procedure laid down in Rule-23-A(b). The Superintending Engineer, Jaraka Irrigation Division shall visit the location of drawl or lifting of water, verify the quantities of water drawn or lifted by M/s. The Ramco Cements Limited and ensure such controls as may be necessary for administrating the

*Y. Routh*  
**GOBINDA ROUTH**  
 Sr. DGM (Works)  
 The Ramco Cements Limited  
 Odisha Grinding Unit, Haridaspur

*[Signature]*  
 Superintending Engineer  
 Jaraka Irrigation Division  
 JARAKA  
 16.5.25



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 draw or lifting of water. Assessment of water rate shall be made as per the quantity of water drawn or allocated whichever is higher. In case of any defect or non-functioning of the flow meter, the licensee shall bring the fact to the notice of the Superintending Engineer, Jaraka Irrigation Division forthwith and take appropriate steps to remove the defects in the meter or for replacement thereof within a period of three months or till the defects in the meter is removed or the meter replaced, as the case may be whichever is earlier, and where the licensee fails to bring the defect or non-functioning of the meter to the notice of Superintending Engineer, Jaraka Irrigation Division or fails to remove the defect in the meter or to replace the same, as the case may be, within a period of three months, the agreement shall be liable to cancellation and thereafter the water supply shall be stopped.

- 75AA 021844
5. M/s. The Ramco Cements Limited shall construct full proof effluent discharge plant before commissioning of the project. For proper test of such effluent there shall be computerized testing system and M/s. The Ramco Cements Ltd shall give details of effluent discharge in the natural source (in river or nala).
  6. For construction of Head works and control mechanism i.e intake well, pump house and other related facilities, M/s. The Ramco Cements Limited will get the land leased in their favor through IDCO as is done in respect of any other Govt. land required by the industry. IDCO will make available land on a long term lease to M/s The Ramco Cements Limited, the continuance of the lease agreement will subject to the condition that the industry shall pay the water rates as per prevailing water rate and all other dues of Govt. and IDCO from time to time.
  7. M/s The Ramco Cements Limited would required to pay 3 (Three) months advance water charges in favour of The Superintending Engineer, Jaraka Irrigation Division in shape of Bank draft or FDR duly discharged by M/s The Ramco Cements Limited as non-interest bearing security deposit and for 9(Nine) months a Bank Guarantee duly pleased in favour of The Superintending Engineer,

*Ymk.*  
**GOBINDA ROUTH**  
 Sr. DGM (Works)  
 The Ramco Cements Limited  
 Odisha Grinding Unit, haridaspur

*Superintending Engineer*  
 Superintending Engineer  
 Jaraka Irrigation Division  
 JARAKA



ଓଡ଼ିଶା ଜରାକା ଇରିଗେସନ୍ ଡିଭିଜନ୍, ODISHA Jaraka Irrigation Division, Onus of maintaining the Bank Guarantee lies with M/s. The Ramco Cements Limited. 75AA 021575

8. In case of water supply for M/s. The Ramco Cements Limited is to be met from a common source through a sharing mechanism, such common infrastructure for drawal of water will be constructed, maintained and operated either by IDCO or Special Purpose Vehicle (SPV) after taking due clearance from IDCO. Water will be supplied to industry by IDCO/SPV and they would also be liable for payment of water rate to the Govt. and will in turn have arrangements as similar therein as clauses (6) and (7) detailed earlier.
9. M/s. The Ramco Cements Limited will not disturb the normal flow of water so that riparian rights in the downstream will be affected and the company shall have no claim on the account.
10. The drawl mechanism for raw water and disposal system of effluent to be established by the industry without disturbing existing eco system and environmental setup.
11. The Rehabilitation and Resettlement Action Plan/Welfare Action Plan, if so required will be prepared in conformity with the current Orissa Rehabilitation and Resettlement policy and executed by the company at its own cost under the supervision of the Water Resources Department and the Collector of the District.
12. M/s. The Ramco Cements limited should not claim as a matter of right to get the desired quantity of water during non-monsoon and lean period to meet their full industrial use and the company has to make adequate storage facility in their own land for supply of water to their plant during such period.
13. The safety design of all the structures lies fully on the company.
14. In case of any dispute/interpretation required, the decision of the Government in Water Resources Department shall be final.

*Janaki*  
**GOBINDA ROUTH**  
 Sr. DGM (Works)

The Ramco Cements Limited  
 Odisha Grinding Unit, haridaspur

*S. S. S.*  
 S. S. S. JARAKA  
 S. S. S. JARAKA



15. The allocation of water will automatically lapse if the company does not use the water for the purpose applied for within three years of allocation. 75AA 021568

16. This agreement shall be valid for a period of three years from the date of execution subject of the renewal of agreement by the Superintending Engineer. For renewal of the agreement, the concerned drawee has to apply minimum three months before the expiry of the agreement.
17. If it is found that the industry is drawing water unauthorized before signing the agreement/ installation of flow-meter, the Superintending Engineer will charge a penal rate at six times the normal rate as provided in Schedule III of the Rule.
18. Government shall be at liberty to review the water allocation unilaterally in case of exigencies.
19. The Superintending Engineer or his authorized representative reserves the right to inspect all installations of drawl and disposal mechanism during and after construction including intake structure, flow meter and treatment plant.
20. M/s The Ramco Cements Limited will have to show clearly in water management plan as to what storage facility the company will create for the lean season and to what extent and how the water is going to be recycled which shall be a part of the project report of the unit.
21. M/s. The Ramco Cements Limited may engage at their own cost consultant(s) experienced in the field to take up field investigations, prepare design and drawing to set up the water supply scheme for drawing water from the Govt. water source for their proposed plant. The actual work will start after approval of the scheme by the competent authority of Water Resource Department who can inspect work during the construction.
22. The exact place for lifting will be decided in consultation with the competent authority of Water Resources Department.

*Yank.*  
**GOBINDA ROUTH**  
 Sr. DGM (Works)  
 The Ramco Cements Limited  
 Odisha Grinding Unit, haridaspur

*[Signature]*  
 Superintending Engineer  
 Jarak Irrigation Division

*[Signature]*  
 16.5.15 JARAKA



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75AA 021566

23. Department of Water Resources (DoWR) will not be held responsible for non-availability of water due to dry season, disruption, repair & maintenance of Canal/Reservoir.
24. The agreement to be executed by the industry/commercial establishment with local authority/ Superintending Engineer must be approved by the DoWR before draw of water.

**ADDITIONAL TERMS & CONDITIONS:**

25. M/s The Ramco Cements Limited will have to adopt water harvesting, rooftop water harvesting, ground water recharge and recycling of waste water measures in its plant premises as per the approved water management plan.
26. M/s. The Ramco Cements Limited shall follow the zero effluent discharge principle and satisfy State Pollution Control Board (SPCB) norms and obtain requisite permissions from the SPCB, Odisha before drawal of operational water.
27. M/s. The Ramco Cements Limited shall abide by the conditions laid down by the competent authority of DoWR during approval of scheme of drawl.
28. M/s. The Ramco Cements Limited shall undertake water utilization audit in every three years and make the report available for scrutiny by the competent authority of DoWR.
29. License fees shall be charged and collected at the rate as specified in the schedule-III per unit or quantity of water actually drawn or allocated whichever is higher and shall be enhanced at the rate of ten percent per annum with effect from the first day of May.
30. M/s. The Ramco Cements Limited shall register the project in IWRCM portal within 7 days of entry, after due execution of agreement with the Superintending Engineer, Jaraka Irrigation Division.

*Janki*  
**GOBINDA ROUTH**  
 Sr. DGM (Works)  
 The Ramco Cements Limited  
 Odisha Grinding Unit, haridaspur

*RMP*  
*Sampat*  
*16.5.25*  
 Superintending Engineer  
 Jaraka Irrigation Division  
 JARAKA



ଓଡ଼ିଶା ओडिशा ODISHA

41AA 396722

In witness whereof the Parties hereto have put their hands and seals the day and year first above-written.

In the presence of the Witness

1. *[Handwritten Signature]*  
16.5.25

2.

Signature of the Applicant

*[Handwritten Signature]*  
**GOBINDA ROUTH**  
Sr. DGM (Works)  
The Ramco Cements Limited  
Odisha Grinding Unit, haridaspur

In the presence of witnesses:

1. *[Handwritten Signature]*  
P. DAS  
AGM-mech.

2. *[Handwritten Signature]*  
RKP  
Sr. mbr. Acute

*[Handwritten Signature]*  
Signature of Investigation Officer  
Acting in the premises for and on behalf of  
The Government of Odisha.  
TARAKA

**THE RAMCO CEMENTS LIMITED****Plant Office:**

At/P.O.- Haridaspur

P.S. Dharmasala, District- Jajpur, Odisha-755024

Website : [www.ramcocements.in](http://www.ramcocements.in)

Corporate Identity Number:L26941TN1957PLC003566

Ref. No. TRCL/OGP/HR/2025-26/40

Date: 27.01.2026

**To****The Divisional Forest Officer (DFO)****Cuttack Forest Division****Cuttack District, Odisha****Ref: Your letter No. 165 dated 06.01.2026****Subject: Application for Forest Clearance in respect of 153 Acres Factory Area of The Ramco Cements Limited, Haridaspur Unit**

Sir,

With reference to your letter, No. 165 dated 06.01.2026 we are eager to inform you that one joint inspection had already conducted on the matter by Theisldar Dharmasala, and Land officer, IDCO. It has been found the Plot No.88 and alleged pond are outside of our Factory premises.

We are hereby respectfully submit this application on behalf of The Ramco Cements Limited, for grant of Forest Clearance / certification under the applicable provisions of the Forest (Conservation) Act, 1980 in respect of land measuring 153 (One Hundred Fifty-Three) Acres pertaining to our Haridashpur Cement Grinding Unit, located in Jajpur District, Odisha.

The said land is being utilized for establishment and operation of the cement grinding unit along with associated infrastructure such as roads, utilities, green belt, and other statutory facilities. As per revenue and site records, the land falls within the jurisdiction of your esteemed Forest Division, and hence clearance/verification from the Forest Department is required for statutory compliance.

We hereby submit that: The land in question has been acquired/leased legally and is under the possession of The Ramco Cements Limited. The company is committed to full compliance with all environmental, forest, and wildlife protection norms prescribed by the Government of India and Government of Odisha. Adequate green belt (around 40 Acres) and plantation measures have been implemented as per statutory guidelines.

No activity shall be undertaken in violation of forest laws, and any conditions imposed by the Forest Department shall be strictly adhered to. In this connection, we kindly request your good office to: Conduct necessary field verification and scrutiny, and Grant Forest Clearance / certification or issue appropriate recommendations as deemed fit under the prevailing rules.

**The Ramco Cements Limited**

The following documents are enclosed for your kind perusal and necessary action:

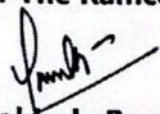
- 1. Land schedule with area statement (153 Acres)
- 2. Revenue records (ROR of few Plot), We will exhibit other plot during inspection
- 3. Map exhibiting '40' Acres of Greenbelt.
- 4. Cadastral map of our site.

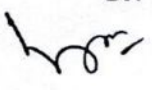
We shall be pleased to provide any further information or clarification required in this regard. We request your kind cooperation and early action.

**Thanking You**

**Yours faithfully**

**For The Ramco Cements Limited**

  
**(Gobinda Routh)**  
**Sr. DGM-Works**





## The Ramco Cements Limited

**Plant Office:**

At/PO: -Haridaspur

P.S.: Dharmasala,

District: Jajpur, Odisha-755024

Website: www.ramcocements.in

Corporate Identity Number:

L26941TN1957PLC003566

**TRCL-OGP/SEIAA/02/2025****10<sup>th</sup> January 2026****To**

The Member Secretary  
State Environmental Impact Assessment Authority,  
Qr.No-5RF-2/1, Unit-IX  
Bhubaneswar-751002

**Sub:** Submission of six months' compliance report.**Dear Sir,**

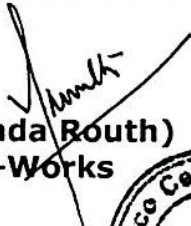
As per General and Specific conditions in the MoEF & CC, Environmental Clearance vide for Line-1 is F.No.19448/31- IND/05.2017, dated 26.10.2017 and for Line-2 is F.No.238038/25- IND/11-2021, dated 26.05.2022, please find attached six monthly compliance reports for the period April 2025 to September 2025.

We cordially request you to accept our submission and acknowledge the same.

Thanking you,

Yours faithfully,

For **The Ramco cements Limited,**

  
(Gobinda Routh)  
SDGM-Works





**THE RAMCO CEMENTS LIMITED**

**TRCL/OGP/OSPCB/43.2025-26**

**Plant Office:**

At/P.O.- Haridaspur  
P.S. Dharmasala, District- Jajpur, Odisha-755024  
Website: [www.ramcocements.in](http://www.ramcocements.in)  
Corporate Identity Number: L26941TN1957PLC003566

**26<sup>th</sup> March 2026**

**To**

The Chairman  
State Pollution Control Board,  
Paribesh Bhawan, A/118,  
Nilakantha Nagar, Unit-8,  
Bhubaneswar.



**Dear Sir,**

**Sub:** Submission of monthly Environmental monitoring report as per Consent to Operate renewal condition – reg.

As per CTO Special condition no.22 (Air pollution control) in the Consent to operate, we hereby submit monthly Environmental monitoring reports of Air (Cement Mill stacks & AAQMS), Water, Noise and Fugitive emission for the month of March 2026.

We earnestly request you to accept our submission and acknowledge the same.

Thanking you,  
Yours faithfully,

**For The Ramco cements Limited,**

**(Gobinda Routh)**  
**SDGM-Works**

*C.T.O-4  
S.K. Sabu*

*SEE  
Sachin  
2/4/2026  
D.E.C. Deb  
02.04.26*

*S.O.  
Gobinda  
02.04.2026*

*Asya*



Report No: Envlab/25-26/TR -22514

Date: 27.03.2026

## AMBIENT AIR QUALITY MONITORING REPORT FOR MARCH-2026

Name & Address of the Customer	: The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District-Jajpur, Odisha		
Date of Sampling	: 10.03.2026	Sample Received on	: 11.03.2026
Sample Description	: Ambient Air-1	Sampling Procedure	: VCSPL/F-SOP/001, Dt.04.09.2021
Identification by Customer	: Ambient Air	Sampling Location	: Near Main Gate(South)
Environment Condition during Sampling	: Atmospheric Temp.: 25-31°C	Instrument used for Sampling	: RDS (APM 460 BL), FPS (APM 550), CO Analyser
Sample Condition	: Air Tight Sealed and gaseous Sample Solution Refrigerated	Sampling done by	: VCSPI, Representative
Test Started on	: 11.03.2026	Test Completed on	: 13.03.2026

Sl. No	Parameters	Unit	Test Method	CPCB, New Delhi AAQ Standard	Analysis Result
1	Particulate matter as PM <sub>10</sub>	(µg/m <sup>3</sup> )	IS 5182 : Part 23: 2006. RA 2017	100	64.1
2	Particulate matter as PM <sub>2.5</sub>	(µg/m <sup>3</sup> )	IS 5182 (Part 24):2019	60	32.8
3	Sulphur Oxides as SO <sub>2</sub>	(µg/m <sup>3</sup> )	IS 5182 (Part 2): 2001. RA 2017	80	10.9
4	Nitrogen Oxides as NOx	(µg/m <sup>3</sup> )	IS 5182 (Part 6): 2006. RA 2017	80	14.1

BDL Values: SO<sub>2</sub>< 4 µg/m<sup>3</sup>, NOx< 6 µg/m<sup>3</sup>.





Report No: Envlab/25-26/TR -22515

Date: 27.03.2026

## AMBIENT AIR QUALITY MONITORING REPORT FOR MARCH-2026

Name & Address of the Customer	: <b>The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District-Jajpur, Odisha</b>		
Date of Sampling	: <b>10.03.2026</b>	Sample Received on	: <b>11.03.2026</b>
Sample Description	: <b>Ambient Air-2</b>	Sampling Procedure	: <b>VCSPL/F-SOP/001, Dt.04.09.2021</b>
Identification by Customer	: <b>Ambient Air</b>	Sampling Location	: <b>Near Over Head Tank</b>
Environment Condition during Sampling	: <b>Atmospheric Temp.: 25-31°C</b>	Instrument used for Sampling	: <b>RDS (APM 460 BL), FPS (APM 550), CO Analyser</b>
Sample Condition	: <b>Air Tight Sealed and gaseous Sample Solution Refrigerated</b>	Sampling done by	: <b>VCSPL Representative</b>
Test Started on	: <b>11.03.2026</b>	Test Completed on	: <b>13.03.2026</b>

Sl. No	Parameters	Unit	Test Method	CPCB, New Delhi AAQ Standard	Analysis Result
1	Particulate matter as PM <sub>10</sub>	( $\mu\text{g}/\text{m}^3$ )	IS 5182 : Part 23: 2006, RA 2017	100	62.5
2	Particulate matter as PM <sub>2.5</sub>	( $\mu\text{g}/\text{m}^3$ )	IS 5182 (Part 24):2019	60	32.3
3	Sulphur Oxides as SO <sub>2</sub>	( $\mu\text{g}/\text{m}^3$ )	IS 5182 (Part 2): 2001, RA 2017	80	10.7
4	Nitrogen Oxides as NOx	( $\mu\text{g}/\text{m}^3$ )	IS 5182 (Part 6): 2006, RA 2017	80	17.2

BDL Values: SO<sub>2</sub> < 4  $\mu\text{g}/\text{m}^3$ , NOx < 6  $\mu\text{g}/\text{m}^3$ .





# Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

Report No: Envlab/25-26/TR -22516

Date: 27.03.2026

## AMBIENT AIR QUALITY MONITORING REPORT FOR MARCH-2026

Name & Address of the Customer	: <b>The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District-Jajpur, Odisha</b>		
Date of Sampling	: <b>10.03.2026</b>	Sample Received on	: <b>11.03.2026</b>
Sample Description	: <b>Ambient Air-3</b>	Sampling Procedure	: <b>VCSPU/F-SOP/001, Dt.04.09.2021</b>
Identification by Customer	: <b>Ambient Air</b>	Sampling Location	: <b>Railway Siding(North)</b>
Environment Condition during Sampling	: <b>Atmospheric Temp.: 25-31°C</b>	Instrument used for Sampling	: <b>RDS (APM 460 BL), FPS (APM 550), CO Analyser</b>
Sample Condition	: <b>Air Tight Sealed and gaseous Sample Solution Refrigerated</b>	Sampling done by	: <b>VCSPU Representative</b>
Test Started on	: <b>11.03.2026</b>	Test Completed on	: <b>13.03.2026</b>

Sl. No	Parameters	Unit	Test Method	CPCB, New Delhi AAQ Standard	Analysis Result
1	Particulate matter as PM <sub>10</sub>	(µg/m <sup>3</sup> )	IS 5182 : Part 23: 2006, RA 2017	<b>100</b>	58.9
2	Particulate matter as PM <sub>2.5</sub>	(µg/m <sup>3</sup> )	IS 5182 (Part 24):2019	<b>60</b>	31.3
3	Sulphur Oxides as SO <sub>2</sub>	(µg/m <sup>3</sup> )	IS 5182 (Part 2): 2001, RA 2017	<b>80</b>	9.4
4	Nitrogen Oxides as NOx	(µg/m <sup>3</sup> )	IS 5182 (Part 6): 2006, RA 2017	<b>80</b>	16.1

**BDL Values:** SO<sub>2</sub> < 4 µg/m<sup>3</sup>, NOx < 6 µg/m<sup>3</sup>.





# Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

Report No: Envlab/25-26/TR -22517

Date: 27.03.2026

## AMBIENT AIR QUALITY MONITORING REPORT FOR MARCH-2026

Name & Address of the Customer	: The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha		
Date of Sampling	: 10.03.2026	Sample Received on	: 11.03.2026
Sample Description	: Ambient Air-4	Sampling Procedure	: VCSPL/F-SOP/001, Dt.04.09.2021
Identification by Customer	: Ambient Air	Sampling Location	: Wagon Tippler
Environment Condition during Sampling	: Atmospheric Temp.: 27-30°C	Instrument used for Sampling	: RDS (APM 460 BL), FPS (APM 550), CO Analyser
Sample Condition	: Air Tight Sealed and gaseous Sample Solution Refrigerated	Sampling done by	: VCSPL Representative
Test Started on	: 11.03.2026	Test Completed on	: 13.03.2026

Sl. No	Parameters	Unit	Test Method	CPCB, New Delhi AAQ Standard	Analysis Result
1	Particulate matter as PM <sub>10</sub>	(µg/m <sup>3</sup> )	IS 5182 : Part 23: 2006. RA 2017	100	59.6
2	Particulate matter as PM <sub>2.5</sub>	(µg/m <sup>3</sup> )	IS 5182 (Part 24):2019	60	29.8
3	Sulphur Oxides as SO <sub>2</sub>	(µg/m <sup>3</sup> )	IS 5182 (Part 2): 2001. RA 2017	80	13.1
4	Nitrogen Oxides as NOx	(µg/m <sup>3</sup> )	IS 5182 (Part 6): 2006. RA 2017	80	17.1

BDL Values: SO<sub>2</sub> < 4 µg/m<sup>3</sup>, NOx < 6 µg/m<sup>3</sup>.

Reviewed by  
  


Approved by  
  




Report No: Envlab/25-26/TR -22518

Date: 27.03.2026

## FUGITIVE EMISSION MONITORING REPORT FOR MARCH-2026

Name & Address of the Customer	:	<b>The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha</b>			
Date of Sampling	:	<b>10.03.2026</b>	Sample Received on	:	<b>11.03.2026</b>
Sample Description	:	<b>Fugitive-I</b>	Sampling Procedure	:	VCSP/E-SOP/001, DL.04.09.2021
Identification by Customer	:	<b>Fugitive</b>	Sampling Location	:	<b>DG Set</b>
Environment Condition during Sampling	:	Atmospheric Temp.: 27-30°C	Instrument used for Sampling	:	RDS (APM 460 BL), FPS (APM 550)
Sample Condition	:	Air Tight Sealed and gaseous Sample Solution Refrigerated	Sampling done by	:	VCSP Representative
Test Started on	:	<b>11.03.2026</b>	Test Completed on	:	<b>13.03.2026</b>

Sl. No	Parameters	Unit	Test Method	Analysis Result
1	Suspended Particulate Matter, SPM	( $\mu\text{g}/\text{m}^3$ )	IS 5182 (Part 23): 2001. RA 2017	535
2	Respirable Particulate Matter, $\text{PM}_{10}$	( $\mu\text{g}/\text{m}^3$ )	IS 5182 : Part 23: 2006. RA 2017	79
3	Sulphur Oxides as $\text{SO}_2$	( $\mu\text{g}/\text{m}^3$ )	IS 5182 (Part 2): 2001. RA 2017	15.3
4	Nitrogen Oxides as $\text{NO}_x$	( $\mu\text{g}/\text{m}^3$ )	IS 5182 (Part 6): 2006. RA 2017	17.7





Report No: Envlab/25-26/TR -22519

Date: 27.03.2026

## FUGITIVE EMISSION MONITORING REPORT FOR MARCH-2026

Name & Address of the Customer	: <b>The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha</b>		
Date of Sampling	: <b>10.03.2026</b>	Sample Received on	: <b>11.03.2026</b>
Sample Description	: <b>Fugitive-2</b>	Sampling Procedure	: <b>VCSP/L/F-SOP/001, Dt.04.09.2021</b>
Identification by Customer	: <b>Fugitive</b>	Sampling Location	: <b>Wagon Tippler</b>
Environment Condition during Sampling	: <b>Atmospheric Temp.: 21-34°C</b>	Instrument used for Sampling	: <b>RDS (APM 460 BL), FPS (APM 550)</b>
Sample Condition	: <b>Air Tight Sealed and gaseous Sample Solution Refrigerated</b>	Sampling done by	: <b>VCSP/L Representative</b>
Test Started on	: <b>11.03.2026</b>	Test Completed on	: <b>13.03.2026</b>

Sl. No	Parameters	Unit	Test Method	Analysis Result
1	Suspended Particulate Matter, SPM	( $\mu\text{g}/\text{m}^3$ )	IS 5182 (Part 23): 2001, RA 2017	551
2	Respirable Particulate Matter, $\text{PM}_{10}$	( $\mu\text{g}/\text{m}^3$ )	IS 5182 : Part 23: 2006, RA 2017	75
3	Sulphur Oxides as $\text{SO}_2$	( $\mu\text{g}/\text{m}^3$ )	IS 5182 (Part 2): 2001, RA 2017	17.6
4	Nitrogen Oxides as $\text{NO}_x$	( $\mu\text{g}/\text{m}^3$ )	IS 5182 (Part 6): 2006, RA 2017	18.7





# Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

Report No: Envlab/25-26/TR -22520

Date: 27.03.2026

## AMBIENT NOISE MONITORING ANALYSIS REPORT MARCH-2026

Customer Name & Address	:	The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha		
<b>SAMPLE DETAILS</b>				
Sample Description	:	Ambient Noise	Sampled by	: VCSPL'S Representative
Sampling Date	:	10.03.2026	Test Completed on	: 13.03.2026

Location ID	Location	Day time Equivalent	Night time Equivalent
		Noise Level in dB(A) leq	
N-1	Near Cement Mill	69.7	53.5
Standard as per CPCB for Industrial Area		75	70





# Visiontek Consultancy Services Pvt. Ltd.

(Committed For Better Environment)

Report No: Envlab/25-26/TR -22521

Date: 27.03.2026

## AMBIENT NOISE MONITORING ANALYSIS REPORT MARCH-2026

Customer Name & Address	: The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha		
SAMPLE DETAILS			
Sample Description	: Ambient Noise	Sampled by	: VCSPL'S Representative
Sampling Date	: 10.03.2026	Test Completed on	: 13.03.2026

Location ID	Location	Day time Equivalent	Night time Equivalent
		Noise Level in dB(A) leq	
N-2	Raw Material shed(RMS)	73.6	59.3
Standard asper CPCB for Industrial Area		75	70





Report No: Envlab/25-26/TR -22522

Date: 27.03.2026

## STATIONARY EMISSION MONITORING REPORT MARCH-2026

Name & Address of the Customer	: The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha		
Date of Sampling	: 10.03.2026	Sample Received on	: 11.03.2026
Sample Description	: STACK-I	Sampling Procedure	: VCSPL/SOP/003. Dt.01.08.2019
Identification by Customer	: LINE-1 ST	Sampling Location	: STI: Stack attached to cement mill-1
Sample Condition	: Air Tight Sealed and gaseous Sample Solution Refrigerated	Sampling done by	: VCSPL'S Representative
Test Started on	: 11.03.2026	Test Completed on	: 13.03.2026

Parameters	Unit of Measurement	Standard MoEF & CC, CPCB	Analysis Result
			ST-I
Stack Temperature	<sup>o</sup> C	--	87
Static Pressure			7.6
Velocity of Flue Gas	m/sec	--	7.1
Quantity of Gas flow	Nm <sup>3</sup> /hr	--	44124
Concentration of Particulate Matter as PM	mg/Nm <sup>3</sup>	30 mg/Nm <sup>3</sup>	15.7
Sulphur dioxide as SO <sub>2</sub>	mg/Nm <sup>3</sup>	100 mg/Nm <sup>3</sup>	11.8
Oxides of Nitrogen as NO <sub>x</sub>	mg/Nm <sup>3</sup>	600 mg/Nm <sup>3</sup>	14.7
Carbon Monoxide as CO	mg/Nm <sup>3</sup>	--	BDL
Mercury as Hg	mg/Nm <sup>3</sup>	--	BDL





Report No: Envlab/25-26/TR -22523

Date: 27.03.2026

## STATIONARY EMISSION MONITORING REPORT MARCH-2026

Name & Address of the Customer	: The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha		
Date of Sampling	: 10.03.2026	Sample Received on	: 11.03.2026
Sample Description	: STACK-II	Sampling Procedure	: VCSPL/SOP/003, Dt.01.08.2019
Identification by Customer	: LINE-II ST-I	Sampling Location	: STII: Stack attached to cement mill-2 bag house fan
Sample Condition	: Air Tight Sealed and gaseous Sample Solution Refrigerated	Sampling done by	: VCSPL'S Representative
Test Started on	: 11.03.2026	Test Completed on	: 13.03.2026

Parameters	Unit of Measurement	Standard MoEF& CC, CPCB	Analysis Result
			ST-II
Stack Temperature	<sup>o</sup> C	--	88
Static Pressure			5.96
Velocity of Flue Gas	m/sec	--	8.6
Quantity of Gas flow	Nm <sup>3</sup> /hr	--	14228
Concentration of Particulate Matter as PM	mg/Nm <sup>3</sup>	30 mg/Nm <sup>3</sup>	10.8
Sulphur dioxide as SO <sub>2</sub>	mg/Nm <sup>3</sup>	100 mg/Nm <sup>3</sup>	BDL
Oxides of Nitrogen as NO <sub>x</sub>	mg/Nm <sup>3</sup>	600 mg/Nm <sup>3</sup>	BDL
Carbon Monoxide as CO	mg/Nm <sup>3</sup>	--	BDL
Mercury as Hg	mg/Nm <sup>3</sup>	--	BDL





Report No: Envlab/25-26/TR - 22524

Date: 27.03.2026

## STATIONARY EMISSION MONITORING REPORT MARCH-2026

Name & Address of the Customer	: <b>The Ramco Cements Limited, at/PO: Haridaspur, PS/Tehsil: Dharmasala, District Jajpur, Odisha</b>		
Date of Sampling	: <b>10.03.2026</b>	Sample Received on	: <b>11.03.2026</b>
Sample Description	: <b>STACK-III</b>	Sampling Procedure	: <b>VCSPL/SOP/003, DL.01.08.2019</b>
Identification by Customer	: <b>LINE-II ST-II</b>	Sampling Location	: <b>STIII: Stack attached to cement mill-2 vent fan</b>
Sample Condition	: <b>Air Tight Sealed and gaseous Sample Solution Refrigerated</b>	Sampling done by	: <b>VCSPL'S Representative</b>
Test Started on	: <b>11.03.2026</b>	Test Completed on	: <b>13.03.2026</b>

Parameters	Unit of Measurement	Standard MoEF & CC, CPCB	Analysis Result
			ST-III
Stack Temperature	<sup>o</sup> C	—	91
Static Pressure			6.9
Velocity of Flue Gas	m/sec	--	14.3
Quantity of Gas flow	Nm <sup>3</sup> /hr	—	24026
Concentration of Particulate Matter as PM	mg/Nm <sup>3</sup>	<b>30 mg/Nm<sup>3</sup></b>	<b>8.8</b>
Sulphur dioxide as SO <sub>2</sub>	mg/Nm <sup>3</sup>	<b>100 mg/Nm<sup>3</sup></b>	<b>BDL</b>
Oxides of Nitrogen as NO <sub>x</sub>	mg/Nm <sup>3</sup>	<b>600 mg/Nm<sup>3</sup></b>	<b>BDL</b>
Carbon Monoxide as CO	mg/Nm <sup>3</sup>	—	<b>BDL</b>
Mercury as Hg	mg/Nm <sup>3</sup>	—	<b>BDL</b>





CONSENT ORDER

Page 1

BY SPEED POST**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPT., OF FOREST ENVIRONMENT &amp; CLIMATE CHANGE, GOVT. OF ODISHA]

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone : 0674-2564033 / EPABX : 2561909/2562847

E-mail: [cto17category@ospcboard.org](mailto:cto17category@ospcboard.org) / Website: [www.ospcboard.org](http://www.ospcboard.org)**CONSENT ORDER**No. 5954 / IND-I-CON-6741 Dt. 25-03-2025

Sub : Consent to operate under section 21 of Air (P&amp;CP) Act, 1981, under section 25 of Water (P&amp;CP) Act, 1974.

Ref : Your online application ID No. 6192560, dtd. 19-02-2025

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry M/s. The Ramco Cements Limited, (Line-2)Name of the Occupier & Designation Mr. P R Venketrama Raja, Vice PresidentAddress At/Po: Haridaspur, Tehsil: Dharmasala, Dist- JajpurThis consent order is valid for the period from 01.04.2025 to 31.03.2029

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured**

Sl. No.	Product	Quantity
(1)	Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) & Composite Cement (CC)	0.9 Million TPA



**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Pre-scribed Standard	
01	Domestic Effluent to be treated in STP	Used for horticulture and plantation after treatment in STP	--	pH	6.5-9.0
				BOD	less than 30mg/l
				TSS	less than 100mg/l
				Fecal Collform (FC) (most probable number per 100 millilitre, MPN/100ml)	less than 1000

**C. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission m <sup>3</sup> /hr	Prescribed Standard (mg/Nm <sup>3</sup> )		
Stack attached to				PM	SO <sub>2</sub>	NO <sub>x</sub>
1.	Bag filter of Milling Section	44	41,500	30	100	600

**D. Disposal of solid waste permitted in the following manner**

Sl.No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.

**E. GENERAL CONDITIONS FOR ALL UNITS**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. . In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of



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CONSENT ORDER

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7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed.
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This



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- plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
  35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
    - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
    - ii) Controlled incineration, wherever possible in case of combustible organic material.
    - iii) Composting, in case of bio-degradable material
  36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
  42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
  43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board .
  44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
  45. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

**GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).**

1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10<sup>th</sup> of every month.
  - a) Performance / progress of the treatment plant.
  - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
  - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
    - i) Causes of non-compliance
    - ii) A description of the non-compliance discharge including its impact on the receiving waters.
    - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
    - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
    - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
  - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
  - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control. such as break-down, electric failure, accident or natural disaster.



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CONSENT ORDER

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4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. This shall be conducted by 3<sup>rd</sup> party expert agency and report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

**F SPECIAL CONDITIONS**

**F1 (AIR POLLUTION CONTROL)**

1. Air Pollution control devices shall be operated and maintained properly so that emission of particulate matter and gaseous pollutants conforms to the prescribed norms as specified at Table -'C'.
2. The industry shall comply all the conditions stipulated in the Environmental Clearance issued by SEIAA, Odisha & Consent to Establish issued by SPC Board, Odisha.
3. The internal road shall be made concrete/blacktopped and dust suppression arrangement shall be provided on haul road by using water sprinklers.
4. Bag filters and suitable dust extraction system shall be installed at all potential dust generating sources to control fugitive dust emission.
5. Adequate pneumatic dust handling system shall be installed at the final product storage area and packaging area to avoid dust nuisance.



6. Pneumatic dust handling system shall also be installed at all the bag filter hoppers with common silo and telescopic chute arrangement.
7. The Green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt. An action plan for this purpose shall be prepared and shall be submitted accordingly.
8. The unit shall transport raw materials and products through rail.
9. The unit shall transport clinker through rail instead of truck to the plant site.
10. Clinker shall be stored in closed silos and transfer operation shall be carried out in a closed system. Enclosures shall be provided for belt conveyors and transfer points to control fugitive emission. Transfer points shall be connected with dust extraction system.
11. Gypsum, slag, fly ash etc. shall be carried out through covered container and adequate steps shall be taken to control fugitive emission during unloading.
12. All internal transfers shall be carried out through closed conveyor belts and all transfer points of raw material handling will be connected with dust extraction system to control fugitive emission.
13. Cement from the cement grinding section shall be transported to the storage silo through air slides and bucket elevator and same shall be of closed type and connected to the dust extraction system.
14. All pollution control equipment shall be provided with separate energy meter for continuous recording of power consumption in a log book. Non-functioning of pollution control equipment should be recorded in the same logbook along with reasons for nonfunctioning of the Pollution Control Equipment.
15. Permanent type of high-pressure water spraying system with nozzles shall be installed for regular spraying of water on all roads and work zone.
16. The project proponent shall provide solar light system for all common areas, street lights, villages, parking around project area and maintain the same regularly. Proponent shall use solar / renewable energy of 5% of expected actual power requirement.
17. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively & uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.



## CONSENT ORDER

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18. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively and uninterruptedly and real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
  19. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS, AAQMS & surveillance cameras shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
  20. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS & CAAQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate, colony area and process area.
  21. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
  22. Online CO / Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas are expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
  23. A green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt.
  24. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
  25. The ambient air quality shall conform to the prescribed norms as per E(P) Act, 1986. The ambient air quality monitoring reports shall be submitted to the Board every month.
  26. Air pollution control equipment may be provided with separate electricity meter for continuous recording of power consumption. Non-functioning of pollution control equipment should be recorded in the same logbook along with reasons for non-running the pollution control equipment.
  27. A dedicated team shall maintain proper housekeeping.
  28. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent
-



order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

29. The Board reserves the right to revoke/refuse consent to operate/ to modify or stipulate additional conditions as deemed appropriate at any time during period for which consent is granted.

**F2 : (WATER POLLUTION CONTROL)**

1. Under no circumstance the industry shall discharge wastewater to outside. The industry shall completely recycle the wastewater and adopt zero liquid discharge concepts as proposed.
2. The performance evaluation of ETP, STP, online CEQMS & Web cameras, Flow Meter shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
3. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
4. The surface run off generated inside the plant shall be adequately treated to meet the discharge norms.
5. The domestic effluent generated from colony, office and canteen shall be treated in STP and shall meet the standards prescribed by MoEF & CC vide notification G.S.R 1265(E) dtd.13th October 2017 as follows; pH - 6.5-9.0, BOD - less than 30mg/l TSS - less than 100mg/l and Fecal Coliform (FC) MPN/100ml<1000.
6. Rain water harvesting shall be followed by utilizing the rain water collected from the roof of the administrative buildings for utilization in lean season besides recharging of ground water within the premises as per the concept and practices prescribed by CPCB.
7. The unit shall submit Environmental Statement by 30<sup>th</sup> September of each year in the prescribed format
8. The industry shall take steps for fulfillment of all the stipulations and necessary measures to check pollution.
9. Separate application shall be made to obtain letter of authorization for disposal of all hazardous wastes under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 and amended thereafter.
10. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.



**G) Additional Conditions**

- 1) The unit shall complete installation and commissioning of Mechanized Wheel Washing System with effluent treatment facility at the exit gate of transport vehicles **within 3 months**.
- 2) The existing water treatment plant (WTP) shall be upgraded to treat all the surface runoff generated in the plant.
- 3) Remaining internal road of Line -2 shall be concreted **before monsoon**.
- 4) Adequate measures shall be taken to bring down Ambient Air Quality within prescribed standard.
- 5) The unit shall strictly abide by Board's letter No. 7146, dtd. 10.05.2024 regarding retrofitting of operational DG sets for emission control. Work progress in this regard submitted to the Board within one month.
- 6) The unit shall ensure uninterrupted data transmission of CEMS & CAAQMS to RT-DAS server & uninterrupted video streaming of HD IP Surveillance Camera to the Server of the Board. If any technical issues, they may contact IT Cell immediately to sort-out the problems.
- 7) The unit shall abide by the fuel policy of the state.

*The occupier must comply with the conditions stipulated in section A,B,C,D,E,F & G to keep this consent order valid.*

To

The Vice President,  
M/s. The Ramco Cements Limited (Line-2)  
At/Po: Haridaspur, PS: Dharmasala,  
Tehsil: Dharmasala  
Dist – Jajpur- 755024

  
MEMBER SECRETARY  
STATE POLLUTION CONTROL BOARD, ODISHA

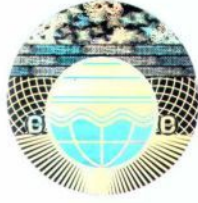
Memo No. 5955 /Dt. 25.03.2025

Copy forwarded to;

- i) District Collector, Jajpur
- ii) Director Factories and Boiler, Bhubaneswar
- iii) D.F.O, Jajpur
- iv) Regional Officer, SPC Board, Kalinganagar
- v) HWM Cell, SPC Board, Bhubaneswar
- vi) Consent Register



  
25/3/25  
CHIEF ENV. ENGINEER  
STATE POLLUTION CONTROL BOARD, ODISHA



CONSENT ORDER

ANNEXURE-R3/10 **405**

By Speed Post/ E-mail: shyama@ramcocements.co.in

## STATE POLLUTION CONTROL BOARD, ODISHA

[DEPT. OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-0674-2564033 / EPABX : 2561909/2562847

E-mail: [consent4@ospcboard.org](mailto:consent4@ospcboard.org) / Website: [www.ospcboard.org](http://www.ospcboard.org)

### CONSENT ORDER

No. 4601 / IND-I-CON-6741

Dt. 30.03.2026

Sub: Consent to operate under section 21 of Air (P&CP) Act, 1981, under section 25 of Water (P&CP) Act, 1974.

Ref.: Your online application ID No. 7304770, dtd. 12.01.2026

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry: M/s. The Ramco Cements Limited

Name of the Occupier & Designation Mr. P R Venketrama Raja, Managing Director

Address At/Po: Haridaspur, Tehsil: Dharmasala, Dist- Jajpur

This consent order is valid from 01.04.2026 to 31.03.2027

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

#### A. Details of Products Manufactured

Sl. No.	Product	Quantity
1.	a) Portland Pozzolana Cement (PPC) b) Portland Slag Cement (PSC) c) Ordinary Portland Cement (OPC) d) Composite Cement (CC) e) Masonry Cement (MC) f) Sulphate Resisting Portland Cement (SRPC)	0.9 Million TPA



CONSENT ORDER

**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Pre-scribed Standard	
01	Domestic Effluent to be treated in STP	Used for horticulture and plantation after treatment in STP	100 KLD	pH	6.5-9.0
				BOD	less than 30mg/l
				TSS	less than 100mg/l
				Fecal Coliform (FC) (most probable number per 100 millilitre, MPN/100ml)	less than 1000

**C. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission m <sup>3</sup> /hr	Prescribed Standard (mg/Nm <sup>3</sup> )		
Stack attached to				PM	SO <sub>2</sub>	NO <sub>x</sub>
1.	Bag house attached to Cement Mill	44	4,50,000	30	100	600
2.	Bag filter attached to Packing Section	45	35,000	30	100	600
3.	Bag filter attached to other dust generating units	--	--	30	--	--

**D. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.

**E. GENERAL CONDITIONS FOR ALL UNITS**

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. . In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.



CONSENT ORDER

6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.



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- 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
- 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
  - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material
- 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
- 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
- 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
- 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
- 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
- 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
- 42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
- 43. The industry shall comply to the conditions stipulated in CTE order issued by ODISHA State Pollution Control Board .
- 44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
- 45. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
- 46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

**GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).**

- 1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
- 2. The following information shall be forwarded to the Member Secretary on or before 10<sup>th</sup> of every month.
  - a) Performance / progress of the treatment plant.
  - b) Monthly statement of daily discharge of domestic and/or trade effluent.
- 3. Non-compliance with effluent limitations
  - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
    - i) Causes of non-compliance
    - ii) A description of the non-compliance discharge including its impact on the receiving waters.
    - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
    - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
    - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
  - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
  - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
- 4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
- 5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.



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6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. This shall be conducted by 3<sup>rd</sup> party expert agency and report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

### **F SPECIAL CONDITIONS**

#### **F1 (AIR POLLUTION CONTROL)**

1. Air Pollution control devices shall be operated and maintained properly so that emission of particulate matter and gaseous pollutants conforms to the prescribed norms as specified at Table -'C'.
2. The industry shall comply all the conditions stipulated in the Environmental Clearance issued by SEIAA, Odisha & Consent to Establish issued by SPC Board, Odisha.
3. The internal road shall be made concrete/black topped and dust suppression arrangement shall be provided on haul road by using water sprinklers.
4. Bag filters and suitable dust extraction system shall be installed at all potential dust generating sources to control fugitive dust emission.
5. Adequate pneumatic dust handling system shall be installed at the final product storage area and packaging area to avoid dust nuisance.



## CONSENT ORDER

6. Pneumatic dust handling system shall also be installed at all the bag filter hoppers with common silo and telescopic chute arrangement.
7. The Green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt. An action plan for this purpose shall be prepared and shall be submitted accordingly.
8. Clinker shall be stored in closed silos and transfer operation shall be carried out in a closed system. Enclosures shall be provided for belt conveyors and transfer points to control fugitive emission. Transfer points shall be connected with dust extraction system.
9. Gypsum, slag, fly ash etc. shall be carried out through covered container and adequate steps shall be taken to control fugitive emission during unloading.
10. All internal transfers shall be carried out through closed conveyor belts and all transfer points of raw material handling will be connected with dust extraction system to control fugitive emission.
11. Cement from the cement grinding section shall be transported to the storage silo through air slides and bucket elevator and same shall be of closed type and connected to the dust extraction system.
12. All pollution control equipment shall be provided with separate energy meter for continuous recording of power consumption in a log book. Non-functioning of pollution control equipment should be recorded in the same logbook along with reasons for nonfunctioning of the Pollution Control Equipment.
13. Permanent type of high-pressure water spraying system with nozzles shall be installed for regular spraying of water on all roads and work zone.
14. The project proponent shall provide solar light system for all common areas, street lights, villages, parking around project area and maintain the same regularly. Proponent shall use solar / renewable energy of 5% of expected actual power requirement.
15. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS, AAQMS & surveillance cameras shall conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
16. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS & CAAQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of



CONSENT ORDER

- environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate, colony area and process area.
17. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
  18. Online CO / Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas are expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
  19. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
  20. The ambient air quality shall conform to the prescribed norms as per E(P) Act, 1986. The ambient air quality monitoring reports shall be submitted to the Board every month.
  21. Air pollution control equipment may be provided with separate electricity meter for continuous recording of power consumption. Non-functioning of pollution control equipment should be recorded in the same logbook along with reasons for non-running the pollution control equipment.
  22. A dedicated team shall maintain proper housekeeping.

**F2 : (WATER POLLUTION CONTROL)**

1. Under no circumstance the industry shall discharge wastewater to outside. The industry shall completely recycle the wastewater and adopt zero liquid discharge concepts as proposed.
2. The performance evaluation of ETP, STP, and online CEQMS & Web cameras, Flow Meter shall be conducted by reputed institute like NIT / IIT and annual report shall be submitted to the Board by end of June for the previous financial year.
3. Flow meter and level sensors with telemetry system should be installed in the bore wells as stipulated by Central Ground Water Authority/ Water Resources Department.
4. The surface run off generated inside the plant shall be adequately treated to meet the discharge norms.
5. The domestic effluent generated from colony, office and canteen shall be treated in STP and shall meet the standards prescribed by MoEF & CC vide notification G.S.R 1265(E) dtd.13th October 2017 as follows; pH - 6.5-9.0, BOD - less than 30mg/l TSS - less than 100mg/l and Fecal Coliform (FC) MPN/100ml<1000.
6. Rain water harvesting shall be followed by utilizing the rain water collected from the roof of the administrative buildings for utilization in lean season besides recharging of ground water within the premises as per the concept and practices prescribed by CPCB.
7. The unit shall submit Environmental Statement by 30<sup>th</sup> September of each year in the prescribed format



## CONSENT ORDER

8. The industry shall take steps for fulfillment of all the stipulations and necessary measures to check pollution.
9. Separate application shall be made to obtain letter of authorization for disposal of all hazardous wastes under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 and amended thereafter.
10. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.

**G) Additional Conditions:**

1. The CA certified Capital investments which include un-depreciated investment on land, building, plant and machineries & other installations excluding working capital shall be submitted from the financial year 2020-21 to financial 2024-25 (Latest Copy) by **30.04.202**. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
2. **This consent order is subject to orders of the Hon'ble NGT, EZ, Kolkata in the Matter of Original Application No. 211/2025/EZ.**
3. The industry shall complete installation and commissioning of mechanized wheel washing system along with effluent treatment and recycling facilities for raw material/ product/ solid waste transport vehicles at the exit point of the industry **30.06.2026**.
4. The industry shall establish a full-fledged Environmental Cell and Environmental Laboratory manned with well qualified personnel from appropriate expertise and operated for effective implementation of environment protection measures and environmental monitoring by **30.06.2026**.
5. Raw materials i.e. Blast Furnace Slag, Gypsum shall be stored inside the storage yard along with dust suppression arrangement by **30.06.2026**.
6. Leakage at the ball mill product discharge air slide & fly ash receiving silo needs to be rectified by **30.06.2026**.
7. Revamp the exiting DE system at Transfer tower-6(TT-6), Line-1 Cement silo to control fugitive emission by **30.06.2026**.
8. Upgrade the existing WTP for the treatment of surface runoff with a full-fledged SRTS that consists of sedimentation through settling tanks or ponds in series followed by high-rate clarifying through the installation of clarifloculators or tube settlers & shall be recycled by **30.06.2026**.
9. Ensure and divert the drain water leads outside to the existing reservoir of the plant for further treatment and reuse in the process by **30.06.2026**.



~~SECRET~~  
CONSENT ORDER

10. Revamp the installed/ existing Bag Filter at wagon tippler by **30.06.2026**.
11. Roads surrounded to the wagon tippers area needs to be concreted by **30.06.2026**.
12. Deploy mechanical road sweeping and install water sprinkling arrangement through mist canon on approach road used for transportation of the industry which is connected from Railway level crossing located near Batijanga Village to village Sarei which is about 2.5 km to keep the AAQ within prescribed standard inside the plant area.
13. The unit shall abide by the fuel policy of the state.

**The occupier must comply with the conditions stipulated in section A,B,C, D, E, F & G to keep this consent order valid.**

To

**The Managing Director,  
M/s. The Ramco Cements Limited  
At/PO: Haridaspur, PS/ Tehsil: Dharmasala,  
Dist.: Jajpur, Odisha – 755 024**

*Mmt*

**MEMBER SECRETARY  
STATE POLLUTION CONTROL BOARD, ODISHA**

Memo No. 4602 /Dt.

Copy forwarded to;

1. The Collector & District Magistrate, Jajpur
2. The Director Factories and Boiler, Bhubaneswar
3. The D.F.O, Jajpur.
4. The Regional Officer, SPC Board, Kalinganagar.
5. The Consent Register



*S. Saha*  
30/03/2026

**ADDL. CHIEF ENV. ENGINEER  
STATE POLLUTION CONTROL BOARD, ODISHA**



CONSENT ORDER

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A : EFFLUENTS**

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH <sub>3</sub> ) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



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17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride ( as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>8</sup> 10 <sup>7</sup>	10 <sup>7</sup> 10 <sup>6</sup>
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



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**PART- B: NATIONAL AMBIENT AIR QUALITY STANDARDS**

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m <sup>3</sup>	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.  
 \*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

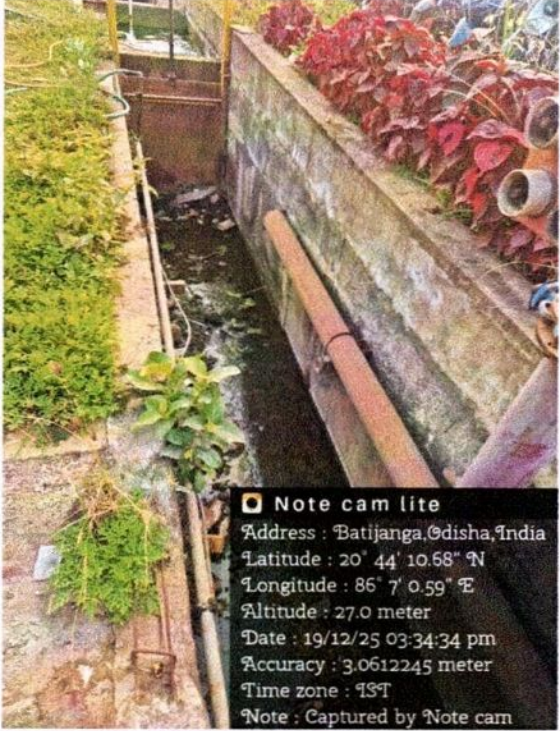
**INSPECTION REPORT ON GRIEVANCE PETITION OF VILLAGERS OF HARIDASPUR AGAINST  
M/S RAMCO CEMENTS LIMITED, AT/PO: HARIDASPUR, DIST-JAJPUR**

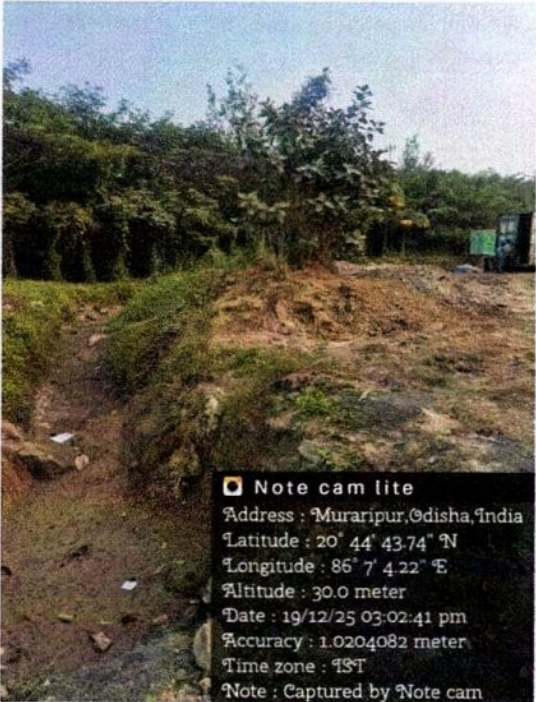
The unit has inspected on 19.12.2025 to verify the alleged points mentioned in grievance petition from Haridaspur Villagers regarding illegal encroachment of forest Land, water bodies and village commons by M/s. Ramco Cement Limited received from the office of IDCO, Jajpur Road Division vide letter no. 279, dated 16.12.2025. Sri Govind Rout, Unit Head, Sri Guru Prasad Das, DGM (Mechanical) and Mr. Amlan Shyam, AGM-QC of the unit accompanied us during inspection. The Line-01, Line-02 cement grinding units and Dry mix unit of M/s. Ramco Cements Limited was under normal operation during visit.

**ALLEGED POINTS & OBSERVATION:**

Sl. No.	Alleged Points	Observation
1.	The Ramco Cements Limited At/PO: Haridaspur, PS/Tehsil: Dharmasala, Dist: Jajpur, Odisha -755024 has received the Environmental Clearance for Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH.	The unit has obtained Environmental Clearance (EC) for Expansion of existing stand-alone cement grinding unit capacity from 0.90 MTPA to 1.80 MTPA (Line-II) by installation of an additional Cement mill of capacity 165 TPH by M/s The Ramco Cements Limited vide EC Identification No. EC22B009OR120202 Dated. 26.05.2022 issued by State Environment Impact Assessment Authority (SEIAA), Orissa.
2.	RAMCO has got EC on B-2 category which mean they will transport 90 percent of raw material and cement by train for which they are exempted from public hearing. But they are not obeying this condition. They are loading and transporting materials by truck.	To be verified by the Competent Authority.
3.	They are using ground water for operation of plant in violation of the EC condition.	In obtained Environmental Clearance vide EC Identification No. EC22B009OR120202 Dated. 26.05.2022 is mentioned in page 5 of 13 & in page 9 of 13 that Water Requirement for the project was estimated to be 200 KLD, out of which 100 KLD of fresh water requirement will be sourced from ground water and the remaining requirement of 100 KLD will be met from Sagaria Nala point. The permission for drawl of groundwater of 100 KLD has been obtained from Central Ground Water

		Authority (CGWB) vide NOC No. CGWA/NOC/IND/REN/2/2024/9467. And, permission for drawl of 100KLD of Surface water from Sagaria Nalla has been obtained from office of Executive Engineer of Jaraka Irrigation division vide Letter No. WT-18/1982/WE, dated 16.05.2025 valid up to 30.04.2026.
4.	Ramco has encroached upon gramya jungle land, constructed electric substation and secured within their boundary wall vide plot No 88, Mouza Chakradharpur in violation of Forest Conservation act 1980.	To be verified by the Competent Authority.
5.	The safety guidelines for factory is not observed properly and recently one person recently died inside factory.	To be verified by the Competent Authority.
6.	That because of the fugitive dust emission at-least five villages are worst affected by air pollution caused by the cement industry.	Stack monitoring is being conducted at stack attached to the Bag House to the Cement mill of Line-01 & stack attached to the Bag House to the Cement mill of Line-02 to ascertain the quality of stack emission. From the analysis report it's found that the Stack emission w.r.t Parameter Particulate matter of Bag House to the Cement mill of Line-01 & stack attached to the Bag House to the Cement mill of Line-02 are within Borad's prescribed standard which comes to be 16 mg/Nm <sup>3</sup> & 11 mg/Nm <sup>3</sup> respectively.
7.	The unit is discharging untreated water to natural nallah namely Sagaria Nalla in violation of CTO conditions.	The unit has made necessary provision such as sluice gates in the drain & settling tank to stop discharging of runoff to outside. However, the made provision seems inadequate as seepage through gate has been observed. Water sample has been taken to ascertain the quality of water being discharge, from the analysis report it's revealed that the quality of discharge water remains within board standard. However, the unit has been suggested to divert the surface runoff to existing treatment system and shall ensure zero effluent discharge in all the time.

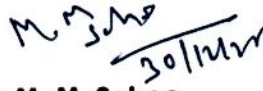
		 <p><b>Note cam lite</b>  Address : Batijanga, Odisha, India  Latitude : 20° 44' 10.58" N  Longitude : 85° 7' 0.59" E  Altitude : 27.0 meter  Date : 19/12/25 03:34:34 pm  Accuracy : 3.0612245 meter  Time zone : IST  Note : Captured by Note cam</p>
8.	No Objection Certificate from Aruha and Haridaspur panchayat have not been procured with consultation with village assembly (Pallisabha) or the Gram Panchayat Members.	To be verified by the Competent Authority.
9.	Endowment land and Smasan Land are forcefully occupied with in the boundary of company.	To be verified by the Competent Authority.
10.	Illegal extraction and use of ground water operation of the plant and same is prohibited, hence illegal.	In obtained Environmental Clearance vide EC Identification No. EC22B009OR120202 Dated. 26.05.2022 is mentioned in page 5 of 13 & in page 9 of 13 that Water Requirement for the project was estimated to be 200 KLD, out of which 100 KLD of fresh water requirement will be sourced from ground water and the remaining requirement of 100 KLD will be met from Sagaria Nala point. The permission for drawl of groundwater of 100 KLD has been obtained from Central Ground Water Authority (CGWB) vide NOC No. CGWA/NOC/IND/REN/2/2024/9467. And, permission for drawl of 100KLD of Surface water from Sagaria Nalla has been obtained from office of Executive Engineer of Jaraka Irrigation division vide

		Letter No. WT-18/1982/WE, dated 16.05.2025 valid up to 30.04.2026.
11.	Bye pass of ground water line was made by company and drawing more water and paid less tax.	To be verified by the Competent Authority.
12.	The required green belt of 33% plantation is not been complied.	As informed by the unit; 39.48% area of plantation has been done. It has been suggested to the unit that the unit needs to get it approved or certify from DFO, Cuttack for authenticity.
13.	Muraripru pond is already contaminated by the truck tippler.	<p>Muraripur Village located in the NW direction from M/s. Ramco Cement Limited. From the record of raw material incoming to the unit it is observed that the truck tippler unit is being used less (Approximately 5%). Whereas, wagon tippler is commonly used for incoming of raw materials. Garland drain for truck tippler &amp; wagon tippler is provided to collect the runoff whenever generated and channelized through main concrete drain provided by the unit. As observed during visit; There is no surface runoff discharge from or near the truck tippler &amp; wagon tippler is to outside boundary located near Muraripur Village (Geotagged photograph is enclosed).</p>  <p>Note cam lite Address : Muraripur, Odisha, India Latitude : 20° 44' 43.74" N Longitude : 86° 7' 4.22" E Altitude : 30.0 meter Date : 19/12/25 03:02:41 pm Accuracy : 1.0204082 meter Time zone : IST Note : Captured by Note cam</p>

		(Fig. Earthen garland drain is given around the wagon tippler unit which connected to the main concrete drain.
14.	CSR fund to be used for peripheral development has not been used though as per the Company Act 2013 at least 2 percent of the total budget of the plant is to be spent.	To be verified by the Competent Authority.
15.	<p>It is a settled principle that no unit can operate without a valid consent and such illegal operation is a violation of Section 21 of Air (Prevention and control of Pollution) Act 1981 which is reproduced as follows; Section 21-Restrictions on use of certain industrial plants. - 15</p> <p>(1) Subject to the provisions of this section, no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area: Provided that a person operating any industrial plant in any air pollution control area immediately before the commencement of section 9 of the Air.....</p>	<p>The unit has obtained Consent to operate for production of Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Composite Cement (CC), Masonry Cement (MC) &amp; Sulphate Resisting Portland Cement (SRPC) of 0.9 Million TPA vide letter no. 4551/ IND-I-CON-6741 Dated: 30.03.2024; which is valid up to 31.03.2026.</p> <p>The unit has obtained Consent to operate for production of Portland Pozzolana Cement (PPC), Portland Slag Cement (PSC), Ordinary Portland Cement (OPC), Sulphate Resisting Portland Cement (SRPC), Masonry Cement (MC) &amp; Composite Cement (CC) of 0.9 Million TPA for Line-02 vide letter no. 5954/ IND-I-CON-6741 Dated: 25.03.2025; which is valid up to 31.03.2029.</p>

  
30.12.25  
Sri S. Sahu  
Asst Env Scientist

  
30.12.25  
Sri H. S. Sahu  
Asst Env Scientist

  
30/12/25  
Er. M. M. Sahoo  
Regional Officer

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**INSPECTION REPORT OF**  
**M/S RAMCO CEMENTS LIMITED, AT/PO: HARIDASPUR,**  
**TEHSIL DHARMASALA, DIST- JAIPUR**

M/s Ramco Cements Limited is a Cement grinding unit located at Haridaspur in Jaipur District. Consent to operate has been granted to the unit vide Letter no. 576 dtd. 07.01.2023 through NIPL for production of (a) Portland Pozzolana Cement (PPC), (b) Portland Slag Cement (PSC), (c) Ordinary Portland Cement (OPC), (d) Composite Cement (CC), (e) Masonry Cement (MC) and (f) Sulphate Resisting Portland Cement (SRPC) of total production quantity 0.9 Million TPA with validity up to 31.03.2026 with condition that consent to operate for production of CC, MC & SRPC is valid up to 30.06.2023. On the day of visit, the plant was in operational condition with full load capacity.

A joint inspection was carried out by the undersigned on 10.03.2023, i.e. Official from the Head office along with the Officials from the Regional Office, SPC Board Kalinganagar to verify the compliance status, Stack emission level, Ambient Air Quality and adequacy of pollution control system adopted in the cement grinding plant in compliance to the NIPL order. Sri Ajit Kumar Paul, VP (Works), Sri Amlan Shyam, Sr. Manager (P&QC) of the industry was present during inspection.

**OBSERVATION:**

**Air Pollution Control Measures:**

1. The industry has installed total 47 nos. of bag filters at different air pollution potential locations to suppress the dust emission.
2. Raw materials i.e. Coal, Gypsum and Slag were observed to be stored under cover shed. Clinker was observed to be stored in closed type Clinker silo.
3. Closed conveyor line provided at the entire plant process.
4. A road sweeping machine has been engaged for road cleaning activity which was working satisfactorily.
5. All finished product was found be stored inside closed silo.
6. De-dusting system (Bag filter) was found to be working satisfactorily at the feed hopper of truck tippler and Wagon tippler.
7. Entire plant internal road was observed to be black topped.

**Water Pollution Control Measures:**

1. No water is used in the cement grinding process. So, no effluent is generated from the cement grinding plant.
2. Water used for cooling purpose was observed to be channelizing to raw water treatment plant and again reused.
3. The unit has provided treatment system consisting of two stages settling (2 nos. of settling pond), dual media filter and activate carbon filter for treatment of surface runoff. The treatment system was not in operation during visit due to non availability of sufficient rain water.
4. The unit is in process of installation of a STP of 100 m<sup>3</sup> capacity near truck parking yard for treatment of domestic effluent. Civil work is in progress.

**Solid Waste Management:**

Dust generated from bag filters is again reused in the cement mill.

**Online Monitoring System:**

1. The unit has installed two CAAQMS near (1) Wagon tippler (2) Truck tippler which was observed to be functional on the day of visit. Online data was observed to be transmitting to the RT Das server of the Board.
2. The industry has installed one CEMS for the parameters, Particulate matter (PM), SO<sub>x</sub> and NO<sub>x</sub> at the stack attached to bag house of cement mill and the online data was observed to be transmitted to the RT Das server of the Board.

**MONITORING:**

Stack emission monitoring was conducted on 10.03.2023 at Stack attached to bag house of Cement mill and ambient air quality monitoring was conducted at two locations around the boundary (1) Near Main Gate (2) Near Over Head Tank (3) Near Railway siding to ascertain quality of air and the analysis result are as presented below:

**STACK EMISSION MONITORING:**

Sl. No.	Date of monitoring	Location	Particulate matter Concentration (mg/Nm <sup>3</sup> )	Prescribed Standard for Particulate matter Concentration (mg/Nm <sup>3</sup> )
	10.03.2023	Stack attached to the bag house of Cement mill	22	30

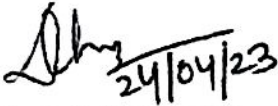
**AMBIENT AIR QUALITY MONITORING:**

Sl. No.	Date of monitoring	Location of sampling point	Particulate Matter (PM <sub>10</sub> µg/m <sup>3</sup> )	Prescribed Standard (µg/m <sup>3</sup> )
	10.03.2023	At the boundary near main gate	113	100
		At the boundary near Over head tank	91	100
		At the boundary near railway siding	88	100

From Stack monitoring report, it reveals that the PM Concentration found to be 22 mg/Nm<sup>3</sup> which is within the prescribed standard of the Board i.e. 30mg/Nm<sup>3</sup>. From the AAQ monitoring report, it reveals that the value of PM<sub>10</sub> Concentration was found to be within the prescribed standard of the Board i.e. 100µg/m<sup>3</sup> in two locations and slightly above the prescribed standard at one location i.e. at the boundary near main gate which may be due to movement of vehicles on the village road near main gate.

**CONCLUSION & RECOMMENDATIONS:**

The industry has taken various pollution control measures and all the pollution control devices were observed to be working satisfactorily. Housekeeping of the industry was observed to be satisfactory. Stack emission level and ambient air quality was analyzed to be within the prescribed standard of the Board except one location.



24/04/23

**Er. D. L. Mahapatra**  
**(Dy. Env. Engineer)**  
**RO, Kalinganagar**



24/4/2023

**Er. R. K. Mohanty**  
**(Dy. Env. Engineer)**  
**Head Office, Bhubaneswar**



24.04.23

**Er P. K. Behera**  
**(Regional Officer)**  
**RO, Kalinganagar**